

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

EXECUTION APPLICATION NO. 42/2019

IN

ORIGINAL APPLICATION NO. 124/2015

IN THE MATTER OF:

Sumitra Devi

...Applicant

Versus

CPCB &Ors.

...Respondents

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ADDITIONAL AFFIDAVIT ON BEHALF OF STATE OF
RAJASTHAN (RESPONDENT NO.1)

I, KK Kothari, aged about 53 years, presently Sr. Regional Manager, RIICO Limited Unit – I, Bhiwadi, Tehsil – Tijara, District – Alwar, Rajasthan, presently at New Delhi solemnly affirm and declare as under:

1. That, the Deponent, am the Sr. Regional Manager of Unit – I, Bhiwadi Industrial Area, Rajasthan State Industrial Development and Investment Corporation Limited (“RIICO”) and I am well conversant with the facts and circumstances of the matter and authorised to swear this affidavit on behalf of the State of Rajasthan.
2. That vide order dated 04.02.2021 in the present OA No. 124/2015 the Hon’ble Tribunal had directed as follows:

“Accordingly, while directing the state of Rajasthan and its authorities to take prompt emergency measures in the matter for compliance of rule of law and protection of public health and the environment, we direct the CPCB to assess compensation for the damage caused to the environment so far, after giving due opportunity to the representatives of the State of Rajasthan and its authorities and also to the representative of state of Haryana and undertaking site visit, if necessary. This process may be completed within three



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months. The status of compliance as on 30.04.2021 may be verified by the joint committee and report furnished by 15.05.2021 by e-mail with copy to the states of Rajasthan and Haryana to enable them to file their response. If any, before the next date. While verifying the compliance status of member unit in meeting the PETP norms/standards may also be verified and the mechanism setup for regular monitoring.”

3. That pursuant to the order the joint committee comprising of members from the RSPCB, MoEF and the CPCB could not conduct the site visit within the stipulated time owing to onset of second wave of pandemic (COVID-19). The joint committee visit for verification could only be conducted from 3rd to 5th August 2021. It is pertinent to highlight that the entire State machinery was redirected towards handling the crises arising out of the second wave. However, subsequent to such the inspection the Report could finally be released only on 13.10.2021 and the same was provided to the parties including the State of Rajasthan on 14.10.2021.

4. That vide this affidavit the State hereby submits details of corrective measures adopted, wherever required, by State singularly and in collaboration with RIICO are as follows:

A. The CETP control the discharges at the outlet point.

(Direction no. 02)

Compliance details:

- a) The effluent from Industrial area Bhiwadi is treated upto tertiary level at CETP, Bhiwadi of 9 MLD capacity. This CETP is operated and maintained by Bhiwadi Jal

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PradushanNivaran Association (BJPNA), an SPV constituted by the beneficiary Industries. The treated effluent from CETP is pumped upto Matila Village after which effluent flows under gravity upto industrial area Khushkhera in close conduit pipeline laid down by RIICO. Therefore, BJPNA ensures the quality of treated effluent as per prescribed discharge standards upto outlet point.

- b) It is further pertinent to submit that RIICO and other State machineries have made joint efforts for utilization of treated effluent and about 3 MLD treated effluent is being utilized for development of green belt, parks and sprinkling on roads in industrial area Bhiwadi to control dust emissions.
- c) Moreover, an effort has been made by the State of Rajasthan through various machineries in order to utilize 100% of CETP treated effluent wherein a project for up-gradation of existing CETP to 6 MLD ZLD plant with reject management system including Conveyance System to collect effluent from industries and reuse of treated water system at Bhiwadi Industrial Area including O&M for 10 years has been sanctioned under "Special Central Assistance" with grant of Rs. 146 Cr. by Government of India on 11.12.2018 which was obtained by the State after repeated follow ups, requests and communication with the Government of India.
- d) Subsequent to the grant of Rs. 146 Cr. by the Government of India, meetings were held for discussing the modalities of the Project upon which a procurement committee was constituted



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on 29.05.2019 for selection of Project Management Consultant (PMC) and other issues. After finalisation of document for selection of Consultant, bids were invited on 12.09.2019 but the first round was rejected on account of higher rates by a single bidder.

e) The bid for Consultant was re-invited on 12.12.2019 and Excel Tech Consultancy and Projects Pvt. Ltd. was appointed as Project Management Consultant (PMC) for this work and the work order has been issued on 30.01.2020 after following the pre-requisite tendering process and in-house preparation and approval of DPR for inviting Request for Proposal for selection of PMC Consultant. A true copy of the work order dated 30.01.2020 issued to M/s Excel Tech Consultancy and Projects Pvt. Ltd. is annexed herewith and marked as **Annexure R-1.**

f) Further, the DPR and tender document has been prepared by the PMC Consultant after undertaking numerous meetings at Bhiwadi and Jaipur in presence of representatives of RPCB, SPV etc.

g) The tender for Upgradation for existing CETP to 6 MLD ZLD plant with reject Management System including conveyance system to collect effluent from industries and re-use treated water at industrial area Bhiwadi including 10 years O & M was invited on 16.04.2021 with estimated cost of work amounting to Rs. 168.33 Cr. The financial bid for this work were opened on 26.08.2021 (after the Joint Committee

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inspection) and RIICO has issued Letter of Acceptance to Triveni Engineering & Industries Ltd. on 20.10.2021. Subsequently Triveni Engineering & Industries Ltd. has given its consent to accept to the LOA on 20.10.2021 and RIICO has issued work order to Triveni Engineering & Industries Ltd. amounting to Rs. 174.95 Cr. The work will be started at ground within 15 days. A true copy of the Letter of Acceptance issued by RIICO dated 20.10.2021 is annexed herewith and marked as **Annexure R-2**. A true copy of Acceptance dated 20.10.2021 given by M/s Triveni Engineering & Industries Ltd to RIICO is annexed herewith and marked as **Annexure R-3**. A true copy of the work order dated 20.10.2021 issued to M/s Triveni Engineering & Industries Ltd by RIICO is annexed herewith and marked as **Annexure R-4**.

- h) The work is scheduled to be finished by 06.05.2023 subsequent to which the treated effluent will be 100% utilized by the beneficiary Industries and for the development of Green belt, plantation etc which has already started and is an ongoing process.

It is most humbly submitted that State has made sincere efforts to resolve the issue of utilization of treated effluent from CETP Bhiwadi. It is humbly submitted that while calculating EC, the fortnightly monitoring reports of RPCB have been considered and any ongoing violation could not have escaped the knowledge



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of RPCB which would have taken appropriate remedial measures/action against BJPNA, if required.

B. Similarly the projects in relation to establishment and construction of STP should also be given priority by the State Government and they should be installed without any undue delay (Direction no. 14).

Compliance Details:

- a) Nagar Parishad Bhiwadi had taken up the work of laying of Sewer Line and construction of 5 STP's & 3 septages under AMRUT YOJNA of total capacity 12.7 MLD. Out of these, 04 nos of STP's located at Rajasthan Housing Board (1.5MLD), Mundana Mev (2MLD), Santhalka (3MLD) and near existing STP (3MLD) have already commissioned whereas STP at Khanpur (02MLD) could not be completed due to Stay by the Hon'ble High Court since 17.01.2018 and 3 Septages located at Sahdod (0.5 MLD), Godhan (0.4 MLD) & Udaipur (0.3 MLD) also commissioned and running successfully. The delay in commissioning of STPs & Septages took place for various unavoidable reasons such as delay in allotment of Hindrance free land from other departments which are not attributable to Municipal Council Bhiwadi even few of the hindrances like High Court stay on 2.0 MLD Khanpur STP ,the pipe line laying work has been delayed due to non construction of railway crossing by DFC. These issues still persists as on date, which are beyond control of state department. The detail analysis of



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delay is attached herewith for your ready reference as **Annexure R 5 (Colly.)**

- b) Operation and Maintenance of these 4 nos of STP's is being done by L & T (Larson & Tubro Co.)
- c) Nagar Parishad has appointed MNIT Jaipur as a consultant for STP Water Re-Use plant.
- d) The villages such as Amlaki and other left out areas has been considered in AMRUT 2.0 YOJNA and the fresh DPR Proposal has been received from MNIT Jaipur.
- e) Remaining House sewer connection will be completed soon with joint operation of Municipal Council and BIDA Bhiwadi.

C. The waste collected on the dredged materials shall be deposited at the site which is to be identified by the state government. The state should identify the site within four weeks from today and it will be the responsibility of the RIICO to ensure that the dredged material or any other waste collected from the Industrial cluster is stored in accordance with law and relevant waste rules at that site. The waste should be stored in accordance with law with the relevant waste rules.
(Direction no. 15).

Compliance Details:

- a) RIICO has earmarked 34,729 sqm land for development of non-hazardous solid waste dumping yard at Industrial area Rampur Mundana, Bhiwadi. For scientific development of solid waste disposal site, RIICO has given permission to Bhiwadi Jal PradushanNivaran Association (BJPNA), an SPV, on 24.01.2018.



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A true copy of the permission granted to BJPNA on 24.01.2018 is annexed herewith and marked as **Annexure R-6**.

b) Moreover, on request submitted by BJPNA, RIICO has constructed a Reinforced Cement Concrete (RCC) boundary wall around the solid waste disposal site with cost of Rs. 74,89,590/- (Rs. Seventy Four Lakhs eighty nine thousand five hundred and ninety only). The construction was completed on 09.09.2020. A true copy of the work order dated 30.01.2020 issued to Kapoor Singh and Co. for construction of boundary wall is annexed herewith and marked as **Annexure R-7**.

c) Moreover, BJPNA has entered in an agreement with Sarthak Samudayik Vikas Avam Jan Kalyan Sanstha (SARTHAK) on 25.09.2020 for Recycle Plastic Waste Management wherein Sarthak will run the project with installation of plant & machinery for segregation and recycling of waste and collection of solid waste material from the industries etc. A true copy of the agreement dated 25.09.2020 entered into between BJPNA and Sarthak Samudayik Vikas Avam Jan Kalyan Sanstha is annexed herewith and marked as **Annexure R-8**.

d) As per terms of the agreement dated 25.09.2020, RIICO constructed a shed of size 3000 sq ft for setting up Material Recovery Facility (MRF) with cost of Rs. 20,60,485/-. This work has completed on 05.04.2021. A true copy of work order dated 20.11.2020 issued by RIICO to Mohan Construction Company for construction of shed in dumping yard is annexed herewith and marked as **Annexure R-9**.



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e) Thereafter, Sarthak Sanstha informed RIICO on 28.06.2021 during a joint meeting that they have procured 4 machines to run Material Recovery Facility Centre and a power connection of 150 kwatt is required to run the plant. It was decided that RIICO shall take up the works necessary for release of 150 kWatt power connection required to run Material Recovery Facility. Accordingly, following actions were taken up by RIICO:-

- i. Demand note (Rs 2.53Lacs & Rs 0.81 Lacs) deposited by RIICO to JVVNL for 150 kWatt Power connection. A true copy of the demand note dated 12.07.2021 submitted by RIICO to JVVNL is annexed herewith and marked as **Annexure R-10**.
- ii. Construction of Guard Room & Meter Room with cost of Rs. 5.21 Lacs. Work is expected to be completed by 31.10.2021.
- iii. RIICO has issued work order worth Rs. 11,10,693/- for Electrification work required for release of 150 kW power connection at MRF facility for operation of machines. As per the present status work is expected to be completed by 31.10.2021. A true copy of the work order dated 23.09.2021 issued to RC Enterprises for electrification work of MRF is annexed herewith and marked **Annexure R-11**.

f) Furthermore, Sarthak Sanstha has assured starting collection of recyclable/ non-recyclable material from the industries from 31.10.2021 and consequently start the functioning of MRF centre.



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g) RIICO has contributed Rs. 21.99 Cr. for setting up Non-Hazardous solid waste disposal site at Bhiwadi by allotment of land on concessional basis and providing minimum required infrastructure for operational of MRF facility.

D. The RIICO and the State Government shall work out on the proposal for reuse of the treated effluent of water from the CETPs/STPs. It shall be the duty of all concerned including the industries that under no circumstances any water or effluent is permitted to be collected around the industrial clusters or inside the cluster (Direction no. 16)

Compliance Details:

- a) It is most humbly submitted that as presented in Response to Point A, State has made sincere efforts for complying with the directions of this Hon'ble Court. State has made joint efforts for utilization of treated effluent and about 3 MLD treated effluent is being utilized for development of green belt, park and sprinkling of roads of industrial area Bhiwadi to control dust emissions, which has contributed in reduction of abstraction of ground water.
- b) It is further submitted that all the pre-requisite work has been completed and the work is bound to commence subsequent to the issuance of the work order dated 20.10.2021 to M/s Triveni Engineering & Industries Ltd.
- c) Despite the best efforts of RIICO in complying with the directions of this Hon'ble Tribunal, the work for implementation of the project has been delayed by a minimum period of one year due to first and second wave of Covid-19 Pandemic which was beyond



12/10/2021

11)

human control. It is also pertinent to submit that in the extreme crises in the second wave of the pandemic, the officials of RIICO were re-directed towards ensuring regular supply of oxygen as mandated by the Hon'ble Supreme Court and the Government of India precluding them to perform their duties in complying with the directions of this Hon'ble Tribunal. (Annexure R-12)(Colly.)
Annexure R-13 (Colly.)

5. **Response to other observations and recommendations made by the committee:**

a. In reply to paragraphs 1 and 2 it is submitted that Municipal Council has appointed MNIT Jaipur as consultant for STP water re-use plant and also Municipal Council has repaired a DPR Proposal through MNIT Jaipur to provide sewerage network in village Amlaki and other left out areas. These work has been considered in AMRUT 2.0 Yojna and after its implementation the treated waste water STP shall be recycled and re-used for plantation and industrial use.

Meanwhile, the treated water of STP's will be utilized for plantation and industrial use.

b. In reply to paragraph 3 and 4 it is submitted that the contents of submissions made in paragraphs 4 (A) and (D) are relied upon. It is further submitted that RIICO has already issued a work order dated 20.10.2021 in favour of M/s Triveni Engineering & Industries Ltd. and the work is likely to be completed within 18 months.

c. In response to paragraph 5(a) and (c) it is submitted that the Nagar Parishad has setup 4 STPs for segregating domestic waste from

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industrial effluent and once all the households are connected, domestic waste will not reach the CETP.

- d. The contents of the paragraph 5(b) are pertaining the state of Haryana and the same may be directed to take necessary action.
- e. The contents of the paragraph 6,7 and 9 are pertaining the state of Haryana and the same may be directed to take necessary action.

[Signature]
DEPONENT

VERIFICATION

Verified at New Delhi on this 28th day of October 2021 that the contents of the above affidavit are true and correct to my knowledge and belief, that no part of it is false and that nothing material has been concealed there from.

DEPONENT

[Signature]
DEPONENT



I identified the deponent
has sig. in my presence

Verified.....Deponent
 Shri... *[Signature]*
 S/o Sh... *[Signature]* R/o... *[Signature]*
 Identified By Sh.....
 Has Solemnly Affirmed before me at Delhi
 on..... 28 OCT 2021
 that the contents of the affidavit which
 has been read over & explained to his
 are correct in respect to his knowledge
 Notary Public *[Signature]*

DEPONENT



Rajasthan State Industrial Development & Investment Corporation Ltd.
 (A Rajasthan Government Undertaking)
 Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
 Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
 CIN No.: U13100RJ1969SGC001263
 GSTIN: 08AABCR4695J1ZW
 Email: bhiwadi1@riico.co.in

Work Order

EXCEL TECH CONSULTANCY AND PROJECTS PRIVATE LTD ,
 Plot No 10&11,Natraj Nagar,Imli Phatak
 Jaipur,302015

No. U(42)/2019-2020/10578

UBN No.

Date : 30-Jan-2020

Subject: REQUEST FOR PROPOSAL SELECTION OF PROJECT MANAGEMENT CONSULTANT FOR "Up gradation of industrial effluent management system of Industrials Area Bhiwadi District Alwar Rajasthan."

Ref: Tender dated 10-Jan-2020

Dear Sir,

With reference to your Tender dated 10-Jan-2020 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 16,130,511.00** (In words One Crore Sixty One Lakh Thirty Thousand Five Hundred Eleven Rupees Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Unit	Rate	Amount
1	Project Management Consultant for implementation and overall management of project related to up-gradation of existing Common Effluent Treatment Plant at Bhiwadi as per the TOR Specified in section 5.4 for Stage I,II &III and bid documents conditions	1	JOB	16,130,511.00	16,130,511.00
Total					16,130,511.00

The stipulated dates of commencement & completion shall be **04-Feb-2020 & 03-Feb-2022** respectively. The work is executed as per bid documents and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth Rs.40330.00 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work, failing which it shall be deemed specific to time of given in tender that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period, L.D. will be levied as per Corporation rules. Mile stone-wise prorate progress and payment will be governed by the condition of bid documents

Also you have to submit the copy of PAN card, which is mandatory, GST registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,
 Yours faithfully,

Unit Head

Copy To:-

1. Advisor (EM), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
2. Financial Advisor, RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
3. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
4. General Manager (EM), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
5. GM (F-IPI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
6. Sr.DGM(Law) RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
7. President, BMA/BCCI Bhiwadi alwar raj. for information .
8. T C Bhatt, RM, Bhiwadi-I.
9. Sh Gurmeet Singh, RM RIICO Ltd Bhiwadi-I.
10. Sh. Manoj Bansal, ARM, RIICO Ltd Bhiwadi-I.
11. President, SPV, BJPNA office, oppsite Bus stand bhiwadi
12. Master File/ Concerned File.

Unit Head
 Bhiwadi (Unit-I)

No.: IPI/Tech/Accept./U-5/295
Date: 20, October, 2021

Unit Head,
RILCO Ltd.
Bhiwadi-I.

Subj: Upgradation of existing CBTP plant by installing 6.0 MLD ZLD Plant with Reject Management System including Conveyance System to collect effluent from Industries and reuse of treated water system at Bhiwadi Industrial Area including O&M for 10 years.

Dear Sir,

Acceptance is hereby accorded for rates quoted by M/s. Triveni Engineering & Industries Ltd. for the work of Upgradation of existing CBTP plant by installing 6.0 MLD ZLD Plant with Reject Management System including Conveyance System to collect effluent from Industries and reuse of treated water system at Bhiwadi Industrial Area including O&M for 10 years for total amounting to Rs. 1,74,95,66,641.37 (Rupees One hundred seventy four crore ninety five lakh sixty six thousand six hundred forty one and paise thirty seven only), as detailed below:

BOQ-1 (Conveyance System)	• @9.4880% above on RUIDP SOR 2017 Rs. 26,04,67,246.21
BOQ-2 (Road Restoration)	• @11.73% above on PWD BSR 2019 (Roads Alwar Circle) & NH BSR 2017 (Jaipur Circle) Rs. 35,27,34,624.25
BOQ-3 (Treated Water Reuse System)	• @6.78% below on RUIDP SOR 2017 Rs. 9,64,16,632.19
BOQ-4 (Upgradation of Existing CBTP, Installation of 6.0 MLD and 0.3 MW Solar Power Plant)	• Rs. 67,28,87,160.10
H-1	• @Rs. 110960.00 each for 25 nos.
H-2	• @Rs. 119548.152 per lot for 25 lot
H-3	• @Rs. 57760.00 each for 25 nos.
H-4	• @Rs. 5472.00 per KL for 6000 KL.
H-5	• @Rs. 19904.40 per KL for 800 KL.
H-6	• @Rs. 22116.00 per KL for 500 KL.
H-7	• @Rs. 38334.40 per KL for 200 KL.
H-8	• @Rs. 31945.8248 per KL for 300 KL.
H-9	• @Rs. 61924.80 per KL for 100-KL.
H-10	• @Rs. 784320.00 per job for 1 job
H-11	• @Rs. 168948.00 each for 1 no.
H-12	• @Rs. 3914.00 each for 62 nos.
H-13	• @Rs. 9349.52 each for 15 nos.
H-14	• @Rs. 14405.04 each for 4 nos.
H-15	• @Rs. 316572.30 each for 1 no.
H-16	• @Rs. 22708.80 each for 15 nos.
H-17	• @Rs. 27770.40 each for 4 nos.
H-18	• @Rs. 6706.24 each for 39 nos.
H-19	• @Rs. 500000.00 per job for 1 job
H-20	• @Rs. 564500200.64 per job for 1 job
H-21	• @Rs. 15000000.00 per job for 1 job

BOQ 5 (O&M of CPTP for 10 years period from the date of commencement of CPTP (upgraded))	Rs. 37,20,60,978.62
H-1 (for 1 st year)	@Rs. 20915592.00 per year
H-2 (for 2 nd year)	@Rs. 23007151.20 per year
H-3 (for 3 rd year)	@Rs. 25307066.32 per year
H-4 (for 4 th year)	@Rs. 27838652.95 per year
H-5 (for 5 th year)	@Rs. 30622510.25 per year
H-6 (for 6 th year)	@Rs. 40027059.00 per year
H-7 (for 7 th year)	@Rs. 44029764.90 per year
H-8 (for 8 th year)	@Rs. 48432741.39 per year
H-9 (for 9 th year)	@Rs. 53276015.53 per year
H-10 (for 10 th year)	@Rs. 58603617.08 per year

Rates quoted by M/s. Triveni Engineering & Industries Ltd. for BOQ 6 and BOQ 7 will remain unchanged.

Discount of Rs. 50,00,000.00 (fifty lakh only) will be recovered on the payment of EPC quoted component (BOQ 1 to BOQ 4).

The tender has been accepted without any condition. This bears the concurrence of Financial Advisor and approval of Managing Director. The relevant file is returned herewith containing pages 1/c to 1117/c (two files) and note sheet para from 1/n to 71/n (original) & copies of para 72/n to 149/n.

Thanking you,

Yours faithfully,

(Vijay Gupta)
G.M. (Civil / EM)

Encl: As above.

Copy to:

1. CGM (Fin.) alongwith original note sheet para from 72/n to 149/n for reference and record please.
2. M/s. Triveni Engineering & Industries Ltd., A-44, Hosliery Complex, Phase-II Extn., Noida - 201305 (U.P.), Phone - 0120 4748000 (e-mail - adg@projects.trivenigroup.com) for information.
3. Civil / EM Cell work file of the unit.

G.M. (Civil / EM)



+91 120 4748000
wbg@projects.trivenigroup.com
www.trivenigroup.com

Date: 20th October 2021

Sr. Regional Manager
RIICO Ltd., Bhiwadi Unit-I
RIICO Chowk, Bhiwadi,
Distt. Alwar, Rajasthan

Subject: Acceptance of the tender for the work of Up gradation of existing CETP plant by installing 6.0 MLD ZLD Plant with Reject Management System including Conveyance System to collect effluent from industries and reuse of treated water system at Bhiwadi Industrial Area including O&M for 10 years

Dear Sir,

This has reference to your letter no. IPI/Tech/Accept/U-5/295 dt 20.10.2021 for the Acceptance for the work "Up gradation of Existing CETP plant by installing 6.0 MLD ZLD plant with reject management system incl. conveyance system to collect effluent from industries & reuse of treated water system at Bhiwadi I/A incl. O&M for 10 yrs".

We hereby give our acceptance for the same and assure that we shall abide all the terms and condition of the tender including all the communication from either side.

We also confirm that the discount of Rs 50.00 Lac offered by us vide our mail dt 25.09.2021 shall be proportionally adjusted in the BOQ 1 to 4.

We look forward for a long association with you.

Thanking You,

Yours faithfully,
For Triveni Engineering & Industries Ltd.


A.D Gupta
Additional General Manager - Marketing





Regd. A/D

Rajasthan State Industrial Development & Investment Corporation Limited
(A Rajasthan Govt. Undertaking)
RIICO Chowk, UdyogBhawan, Bhiwadi-I
Ph. No. : 01493 – 222336, 222965, 223186
Fax No. : 01493 – 220169
No. : U (42)/1/2021-22/2880
Date : 20.10.2021

Work Order

**Triveni Engineering & Industries Ltd.,
Water Business Group, A-44, Hosiery Complex,
Phase-II Extension, Noida, Uttar Pradesh-201305**

Sub:Upgradation of existing CETP plant by installing 6.0 MLD ZLD Plant with Reject Management System including Conveyance System to collect effluent from industries and reuse of treated water system at Bhiwadi Industrial Area including O&M for 10 years.

Ref:- Tender dated 15.04.2021

Dear Sir,

Your tender dated 15.04.2021 and further negotiation dated 25.09.2021 with your final acceptance vide letter dated 20.10.2021 for the work of "Upgradation of existing CETP plant by installing 6.0 MLD ZLD Plant with Reject Management System including Conveyance System to collect effluent from industries and reuse of treated water system at Bhiwadi Industrial Area including O&M for 10 years" is hereby accepted on rates mentioned here under with total amounting to Rs 174,95,66,641.37 (Rs. One Hundred Seventy Four Crores Ninty Fives Lacs Sixty Six Thousand Six Hundred Fourty One and Paise Thirty Seven Only), as detailed below :-

Particulars	Qty/G-Schedule	Rate	Amount (in Rs.)
BOQ-1:Conveyance system (RUIDP SOR 2017)	237895702.00	9.488% Above	260467246.21
BOQ-2:Road restoration (ROAD WORKS BSR 2019,NH BSR 2017 JAIPUR CIRCLE)	315702697.80	11.73% Above	352734624.25
BOQ-3:Re-use (RUIDP SOR 2017)	103429127.00	6.78% Below	96416632.19
BOQ-4: Upgradation of Existing CETP, Installation of 6.0 MLD ZLD and 0.3 MW Solar Power Plant)			
Item No. H-1	25 Nos	110960.00 Each	2774000.00
Item No. H-2	25 Nos	119548.152 Each	2988703.80
Item No. H-3	25 Nos	57760.00 Each	1444000.00
Item No. H-4	6000 KL	5472.00 Per KL	32832000.00
Item No. H-5	800 KL	19904.40 Per KL	15923520.00

CCP/2021

Item No. H-6	500 KL	22116.00 Per KL	11058000.00
Item No. H-7	200 KL	38334.40 Per KL	7666880.00
Item No. H-8	300 KL	31945.8248 Per KL	9583747.44
Item No. H-9	100 KL	61924.80 Per KL	6192480.00
Item No. H-10	1 Job	784320.00 Per Job	784320.00
Item No. H-11	1 Nos	168948.00 Each	168948.00
Item No. H-12	62 Nos	3914.00 Each	242668.00
Item No. H-13	15 Nos	9349.52 Each	140242.80
Item No. H-14	4 Nos	14405.04 Each	57620.16
Item No. H-15	1 Nos	316572.30 Each	316572.30
Item No. H-16	15 Nos	22708.80 Each	340632.00
Item No. H-17	4 Nos	27770.40 Each	111081.60
Item No. H-18	39 Nos	6706.24 Each	261543.36
Item No. H-19	1 Job	500000.00 Per Job	500000.00
Item No. H-20	1 Job	564500200.64 Per Job	564500200.64
Item No. H-21	1 Job	15000000.00 Per Job	15000000.00
BOQ-5: O & M of CETP for 10 years period from the date of commencement of CETP (Upgraded)			
Item No. H-1 (for 1 st year)	1.00 Year	20915592.00 Per Year	20915592.00
Item No. H-2 (for 2 nd year)	1.00 Year	23007151.20 Per Year	23007151.20
Item No. H-3 (for 3 rd year)	1.00 Year	25307866.32 Per Year	25307866.32
Item No. H-4 (for 4 th year)	1.00 Year	27838652.95 Per Year	27838652.95
Item No. H-5 (for 5 th year)	1.00 Year	30622518.25 Per Year	30622518.25
Item No. H-6 (for 6 th year)	1.00 Year	40027059.00 Per Year	40027059.00
Item No. H-7 (for 7 th year)	1.00 Year	44029764.90 Per Year	44029764.90
Item No. H-8 (for 8 th year)	1.00 Year	48432741.39 Per Year	48432741.39
Item No. H-9 (for 9 th year)	1.00 Year	53276015.53 Per Year	53276015.53
Item No. H-10 (for 10 th year)	1.00 Year	58603617.08 Per Year	58603617.08
Total cost of Work (BOQ 1 to BOQ 5)			175,45,66,641.37
Less: Discount on BOQ 1 to BOQ 4 (To be discounted proportionately)			50,00,000.00
Work Order Amount			174,95,66,641.37

The stipulated dates of commencement & completion shall be 07.11.2021 & 06.05.2033, respectively (Total time period for completion and commissioning of development part of the project shall be 1 Year and 6 Months & time period for O & M of the project shall be 10 Years). RIICO is the implementing agency for development part and after commissioning of project, the entire scheme will be handed over to BJPNA to look after for 10 Years O&M period.

The work is to be executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp issued by Govt. of Rajasthan worth Rs. 25,00,000.00 along with deposition of unconditional bank guarantee as performance security amounting to Rs.5,24,87,000.00 (3 % of Work Order amount) within 10 days from the date of issuance of work order. Rates quoted by you for BOQ 6 & BOQ 7

CEON

(Power Loading and PNG) remain unchanged after negotiation and shall be part of contract agreement.

You are also advised to contact the concerned Engineer Incharge for layout and start the work, failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

You have to maintain the prorata progress of the work & special attention be also given on quality of work. If the work is not completed within scheduled time period, Liquidated Damage will be levied as per Corporation rules. Other terms and conditions shall be as per tender document and contract agreement.

Also you have to submit the copy of PAN card, which is mandatory, STP from mining department and GST registration certificate, etc. Deductions will be as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,

Yours faithfully,

sd
(K K Kothari)
Sr. Regional Manager
RIICO Ltd, Bhiwadi-I

Copy to:-

1. CGM (F-IPI), RIICO Ltd, Udyog Bhawan, TilakMarg, Jaipur, for kind information please.
2. GM (Civil/EM), RIICO Ltd., Udyog Bhawan, TilakMarg, Jaipur for kind information please.
3. President, BMA/BCCI, Bhiwadi, Distt Alwar (Raj.) for information.
4. Chairman, BJPNA, Bhiwadi, Distt Alwar (Raj.) for information.
5. RO, RSPCB, Bhiwadi, Distt Alwar (Raj.) for information.
6. Mining Engineer, Alwar, (Raj.) for information.
7. Sh Shiv Kumar, RM, RIICO Ltd., Bhiwadi-I.
8. Sh D K Agarwal, RM, RIICO Ltd., Bhiwadi-I.
9. Sh. Manoj Bansal, RM, RIICO Ltd., Bhiwadi-I.
10. Sh. Rakesh Kr. Meena, Dy. M (Fin.) RIICO Ltd., Bhiwadi-I.
11. M/s. Excel Tech Consultancy & Project Pvt Ltd., Natraj Nagar, Imli Phatak, Jaipur for information.
12. Master file.

K K Kothari
20.10.21
Sr. Regional Manager

OFFICE OF THE MUNICIPAL COUNCIL BHIWADI(AIwar)

Sr. No:NPB/2021/spl-1

Date:-19.10.2021

To,

Regional manager

Rlico Bhiwadi

Sub.- regarding information asked by joint committee .

Sir,

Is it requested under the above subject the information sought in relation to the letter is as follows.

1. Notice for proper O&M and other corrective measures has been given to L&T (Larson and Tubro Company).
2. Municipal Council has appointed MNIT Jaipur as Consultant for STP water reuse plan.
3. The villages such as Amalaki and others which are left out from sewerage network laying as been considered in AMRUT 2.0 and the fresh DPR proposal received by MNIT Jaipur.
4. House sewer connection has been started with joint operation of Municipal council and Bida Bhiwadi work will be completed as be soon.

So, Sir As per the recommendation of joint committee time bound action plan attached.


Commissioner

Municipal Council Bhiwadi

~~Alwar~~

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OFFICE OF MUNICIPAL COUNCIL, BHIWADI (ALWAR)

Letter No: 4205

Date: 27-10-2021

To,
Regional Manager,
RIICO, Bhiwadi

Subject: - Regarding information asked by joint committee.

Reference: - NPB/2021/spl-1 dated 19/10/21.

Dear Sir,

With reference to the above-mentioned subject and references this is to inform you that, construction of 05 STPs by Municipal Council Bhiwadi under AMRUT scheme was allotted in 2016 but due to various reasons which are not attributable to Municipal Council Bhiwadi land was not allotted in time and as on date 04 STPs are commissioned and running successfully (2.0 MLD Khanpur is under High Court Hold) and the delay in commissioning of STPs took place for various unavoidable reasons which are attached herewith for your ready reference and few of the hindrances still persists as on date.

Please go through the attached delay analysis and kindly waive off the proposed penalty charges as the reason of the delay is not attributable to Municipal Council Bhiwadi.


Commissioner
Municipal Council Bhiwadi
नगर परिषद, भिवडी

Municipal Council Bhiwadi
Bhiwadi Town - Delay Analysis - Issue & Hindrance Register
Annexure

Annexure.

R-5.

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S.No	Issue/Hindrance Description	Hindrance		Total days of Hindrance	Remarks
		Start Date	End Date		
1	1.5 MLD STP RHB				
1.1	Handing over of Dispute free STP Land	01-06-2016	20-09-2016	111	Location of Land is changed from Ashadeep UIT Facility to RHB due to which disposal length got increased 1.75km to 4.8Km from STP to OHSR
1.2	Handing over of Dispute free Land for OHSR	01-06-2016	01-03-2017	273	We have been allotted the OHSR land on 01.03.2017 through letter MCB/NIRMAN/2016-17/102 after a delay of 240 days (8months)
1.3	Permission from PWD for Disposal line	30-05-2018	23-08-2018	85	Trenchless method
					STP was commissioned on 29.09.2018
2	2 MLD STP Khanpur				
2.1	Khanpur Land was acquired under police protection on 07-12-2016	01-06-2016	07-12-2016	189	Land was acquired under police protection on 07-12-2016 Tender Land was in Sheethal village (Govt Land) but it was shifted to Khanpur
2.2	Stay from Pollution Board due to NOC	04-05-2017	31-05-2017	27	There was stay from Pollution Board due to NOC in May'17 for a month
2.3	Stay from High Court	17-01-2018	27-10-2021	1379	Presently there is a stay from high court
3	2 MLD STP Mundana Mev				
3.1	Handing over of Dispute free Land	01-06-2016	05-05-2017	338	Land was made available by RIICO on request of Nagar Parishad Bhiwadi
3.2	Extreme space constraint	05-05-2017	09-09-2019	429	It was not possible to execute multiple structures simultaneously. Actual Lad size is 1300 Sqm Vs Contractual Land size 17700 Sqm. 50% Efficiency considered.
					STP was Commissioned on 09.09.2019
3.3	DFC Issue	21-04-2017	27-10-2021	1650	Hold Area for Sewer Pipe Laying is 250 m as the line has to be laid through Box Culvert to be made by DFC. The ROW is not clear. This is affecting commissioning of 18.5 Kms of Sewer network and 795 nos. of HSC. This hindrance persists till date.

[Signature]
C.M.C. BHIWADI

S.No	Issue/Hindrance Description	Hindrance		Total days of Hindrance	Remarks
		Start Date	End Date		
4	3 MLD STP Santhalka				
4.1	Handing over of Dispute free Land	01-06-2016	05-12-2016	187	Land was acquired under police protection on 05.12.2016.
4.2	NHAI Permission	02-08-2017	28-11-2019	848	Hold Area for Sewer Pipe Laying due to this is 350 m as the land belong to NHAI department. The ROW is not clear. This is affecting the Commissioning of Ghatal village, Santhalka STP catchment. Clear ROW from NHAI Department for execution of works was received on 28-11-2019 through PIU/BHP08/10/07/2019-20/1681
					STP was Commissioned on 17.09.2020
5	3 MLD Near Existing STP				
5.1	Handing over of Dispute free Land	01-06-2016	17-08-2016	77	
5.2	Hindrance in Inlet connection, Disposal line & Solar Power Installation for Near Existing STP	28-09-2019	13-04-2020	198	As per contract agreement "VOLUME-I SECTION V - SCOPE OF WORK AND GENERAL SPECIFICATIONS" the treated water line is to be connected to the existing OHSR of BIDA's existing plant. But BIDA is not allowing to execute the same.
5.3	Cleaning of Sewerline from Toll plaza to Mansa chowk:	05-04-2018	13-04-2020	739	BIDA's already laid sewer main line to be cleaned to enable us to go for HSC execution in Khijooriwas (NE STP).
					STP was Commissioned on 28.09.2020
6	Shahdod 0.5MLD Septage				
6.1	Handing over of Dispute free Land / PHED Issue	01-06-2016	13-03-2018	650	1. Against 1500 Sqmtr land Only 880 Sqmtr land was provided. 2. Additional 380 Sqmtr land was provided on 20-12-16 3. A month was taken to solve PHED issue.
6.2	Hold Area in Shahdod catchment	02-08-2017	14-08-2019	742	Sewer pipe length of 250 m of Sewer laying could not be laid as the proposed line is passing through a private land and the public are not allowing to lay the sewer line in this area
					Septage was Commissioned on 18.06.2020
7	Godhan 0.4MLD Septage				
7.1	Handing over of Dispute free Land	01-06-2016	11-09-2017	467	1. Total land allocated is 480Sq mtr. This compact area is not suitable for the construction of 0.4MLD Septage STP. 2. Clear STP Land free from disputes with required area was allotted on 11-09-2017.

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S.No	Issue/Hindrance Description	Hindrance		Total days of Hindrance	Remarks
		Start Date	End Date		
					Septage was Commissioned on 30.12.2020
8	Udaipur 0.3MLD Septage				
8.1	Handing over of Dispute free Land	01-06-2016	09-11-2017	526	1. Location of Land is changed from Amalki to Udaipur 2. Till date the entire land is not hindrance free as a transformer is causing obstruction at Udaipur Septage Part Land to start the construction activity on that land.
8.2	Udaipur 0.3MLD Septage Land Issue	09-11-2017	22-05-2019	559	The entire land was not hindrance free as borewell, peple tree, transformer is causing obstruction at Udaipur Septage Part Land to start the construction activity on that land.
					Septage was Commissioned on 05.07.2021
9	Common Issues				
9.3	Hindrance due to NGT Order for stoppage of work at Bhiwadi Town, NCR Region				
		31-10-2019	05-11-2019	5	EPCA-R/2019/L-53 Dated 01-11-2019
		04-11-2019	14-11-2019	10	EPCA-R/2019/L-56 Dated 11-11-2019
		15-11-2019	25-11-2019	10	Supreme Court of India Record of proceedings Item No 304
		25-11-2019	09-12-2019	14	Supreme Court of India Record of proceedings Item No 302
9.7	Pandemic COVID -19 Disease Lockdown throughout country.	19-02-2020	17-08-2020	180	Further to prevailing pandemic risk situation of COVID-19 across globe and India, the planned project progress got seriously effected/ stopped since 19-02-2020.


CMC, BHIWADI

RIICO

GROW WITH RAJASTHAN



Rajasthan State Industrial Development & Investment Corporation Limited
(A Rajasthan Govt. Undertaking)
RIICO Chowk, Udyog Bhawan, Bhiwadi-I
Ph. No. : 01493 - 221186, 220070
Fax No. : 01493 - 220169
E-mail: bhiwadi1@riico.co.in

No. :

5224-5230

24/1/18

Chairman,
Bhiwadi Jal Pradushan Nivaran Trust (BJPNT),
Bhiwadi, Alwar.

Sub: Permission to use earmarked land on license for dumping site of Non-Hazardous Industrial wastes at Industrial Area, Kaharani.

Ref.: Minutes of meeting dated 03.01.2018 in the Chairmanship of ACS (Industries).

Dear Sir,

As per decision taken in the above referred meeting vide item no. 15 regarding Solid Waste Dumping Site for scientific disposal of non-hazardous industrial wastes generated from Industrial Area, Bhiwadi, permission is hereby accorded to handover earmarked land measuring 34729.00 sqm. at I/A Kaharani for the purpose of development facilities of non-hazardous Solid Waste Dumping yard.

The land being so earmarked is being given on license basis to the Bhiwadi Jal Pradushan Nivaran Trust (in short "the Trust/SPV") for developing Non-Hazardous Solid Waste Disposal Site initially for a period of 10 years on the following terms & Conditions :-

- (i) That the title of land shall remain with RIICO. RIICO will not levy any charges on the land being used for such facilities, however any statutory taxes, charges, fees, cess etc. if applicable by virtue of operation of law, shall be paid by Trust/SPV for that purpose.
- (ii) The land will be used exclusively for disposal/dumping of non-hazardous solid industrial wastes generated from the I/A Bhiwadi and cluster of surrounding Industrial Areas. The expenses so incurred on development,

(107)

The key plan showing designated space/sites for developing facility of Solid Waste Disposal Site is enclosed.

Thanking you,

Yours faithfully,



(S. P. Shardul)
Sr. Regional Manager
Bhiwadi-I

Encl. : Site Plan as above.

Copy to :

1. CGM (EM), RIICO Ltd., Jaipur.
2. R.O., RSPCB, Bhiwadi.
3. GM, DIC, Bhiwadi.
4. President, BMA, Bhiwadi.
5. RM(B)/ARM Bhiwadi for information and necessary action.



Sr. Regional Manager
Bhiwadi-I

Copy also to :

1. PS to Collector, Alwar for kind information.

maintenance of land for creating of such facilities shall be borne at its own level by the Trust/SPV for that purpose.

- (iii) Management & Maintenance of the Solid Waste Disposal Site will be carried out by the Management Committee of the Trust/SPV.
- (iv) The Trust/SPV shall obtain Consent to Establish (CTE) & Consent to Operate (CTO) from RSPCB and shall develop/Operate dumping yard as per the terms and conditions of consent to Establish / Operate issued by RSPCB.
- (v) The Trust/SPV shall also obtain Environmental Clearance for development of Dumping Yard from concern authority if require as EIA notification 2006 & amended made therein from time to time.
- (vi) The Trust/SPV shall also adhere the provisions of EP Act, Water Act, Air Act, Orders, Circulars & Guidelines issued by Hon'ble NGT/MOEF/CPCB/RSPCB or any other Competent Authority for development and operation of such type of Dumping Yard.
- (vii) The Trust/SPV shall appoint a highly qualified technical/professional Agency for developing and operation of Dumping Yard. The Selected agency should have adequate experience in relevant field for development maintenance and operation of such type of Dumping Yard.
- (viii) The Trust/SPV shall indemnify RICO against all liabilities which may be arose on RICO on account of any default during land si be retained with the Trust for development and operation of Dumpi Yard and allied get inties.
- (ix) The land shall be used only for the purpose for which it is being giv No other activity shall be permitted in any case what so ever.
- (x) All other charges such as Government Taxes, Electricity Charges, Charges etc. shall be borne by the Trust/SPV and RICO will liable to make payment of such charges in any manner.

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- (xi) Requisite licenses/permissions required for operation of activities permitted on land from other department of State Government or Central Government, as the case may be, shall be obtained by the Trust/SPV at its own level.
- (xii) RIICO will not be responsible, if any condition of license/permission is violated/breached by the Trust/SPV or its members. The Trust/SPV or its member shall be responsible for the same.
- (xiii) In case of any dispute among members of the respective Trust/SPV and managing committee or any outsider, RIICO shall not be a party in such disputes. Further, RIICO shall not be liable for any damages/losses arising out of such disputes.
- (xiv) An undertaking shall be furnished by authorized person on behalf of respective Trust/SPV to the effect that they will abide by the terms & conditions of this permission and also liable for all type of expenses towards operational and maintenance activities of solid waste dumping site yard.
- (xv) In case of any dispute between RIICO and allottee/user/licensee, decision of RIICO shall be binding on such allottee/ licensee/ Trust, as the case may be.
- (xvi) The Trust/SPV shall bound to make functional the site so being given within the stipulated time of one year failing which action will be taken to withdraw the permission by RIICO without payment of any cost/damages, if any.
- (xvii) RIICO will be free to take over the possession of such land, in case any unauthorized activity is found to be performed and/or term of license is expired. After expiry of the period of license, the same may be further extended for a period of 2 years by RIICO however, this will be purely on discretion of RIICO.
- (xviii) As per the EIA Notification dated 14.09.2006, Environmental Clearance is required for Common Municipal Solid Waste Dumping Site (Sr. no.

7(1), as such Municipal Waste from the industrial areas, residential areas should not be allowed to dispose/dump in the yard/site.

- (xix) The Solid Waste Dumping Site shall be developed in such a manner that the entry should be through specified location/gates with proper arrangement of watch and ward. The Agency/Authority engaged for operation and maintenance of site should deployed guard/security person at the entry to check vehicles coming with non-hazardous wastes. Proper receipt/parchi system should be developed and daily record of waste disposal at the site be maintained.
- (xx) The dumping of wastes should be made in systematic and scientific manner and in phased manner with reclamation of exhausted parts of the area by levelling and plantation as simultaneous measures in guidance with RSPCB.
- (xxi) The Trust/SPV for taking up development and maintenances of site shall prepare plans/maps and obtain approval/consent of RSPCB before taking up the work.
- (xxii) The Trust/SPV shall ensure that after development of dumping ground, no industrial wastes should be dumped/disposal along the road sides and in ROW of road. If such activity is observed, the Trust shall take measuring to stop such tendency and shall be responsible for taking action against such entrepreneurs.
- (xxiii) The /SPV shall execute license deed with the Corporation within 90 days of issuing this letter and get registered with concerned authorities. The expenses to be registration and stamp duty shall be borne by Trust.
- (xxiv) This permission for license is granted by the Corporation on non transferable basis.
- (xxv) This permission for license shall be treated as withdrawn for any breach of above terms of condition of this permission.

8/4/2021

Work Order Letter

Ann-2



Rajasthan State Industrial Development & Investment Corporation Ltd.
 (A Rajasthan Government Undertaking)
 Udyog Bhawan, RIICO, Chavki, Bhiwadi (Unit-I)
 Tel/Fax: (01493) 223070 (C) 224239 (R) 220169 (Fax)
 CIN No.: U13100RJ1969SC0001263
 GSTIN: 08AABCR4695J1ZW
 Email: bhiwadi1@riico.co.in

Work Order

Kapoor Singh and Co.,
 B.O.- A-26, Friends colony, Karan kunj
 Gurjar Ghatal, Dharuhera
 Rewari Haryana

No. U(42)/2019-2020/10576

UBN No.

Date : 30-Jan-2020

Subject: Construction of Boundary wall around dumping yard at industrial area Bhiwadi.**Ref: Tender dated 30-Dec-2019**

Dear Sir,

With reference to your Tender dated 30-Dec-2019 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 7,489,590.16** (In words Seventy Four Lakh Eighty Nine Thousand Five Hundred Ninety Rupees Sixteen Paise Only) without any condition.

S.No.	Particular	Qty./G.Schedule	Rate	Amount
1	Schedule (BUILDING WORKS BSR 2019)	10,055,840.71	25.52 % Below	7,489,590.16
Total				7,489,590.16

The stipulated dates of commencement & completion shall be 30-Jan-2020 & 29-Jul-2020 respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 18730 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work, failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

An additional performance guarantee amounting to 581200 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited at the time of execution of contract agreement.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period, L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, GST registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,
 Yours faithfully,

Unit Head

Copy To:-

1. General Manager (Civil), RIICO Ltd, Udyog Bhawan Tilak marg Jaipur for kind information please.
2. GM (F-IP) RIICO LTD Udyog Bhawan Tilak marg Jaipur for kind information please.
3. President, BMA/BCCI Bhiwadi alwar raj, for information .
4. Mining Engineer, Alwar for necessary action Please.
5. T C Bhatt, RM, Bhiwadi-I.
6. Sh Gurmeet Singh, RM RIICO Ltd Bhiwadi-I.
7. Sh. Manoj kumar Bansal ARM RIICO LTD BHIWADI-I to execute the work as per specification.
8. Master File/ Concerned File.

Unit Head
 Bhiwadi (Unit-I)

H.M. 3

HS


 राजस्थान RAJASTHAN

AGREEMENT
(For Recycle Plastic Waste Management)

THIS AGREEMENT is entered into on this Friday day of 25/09 2020 at 3:45 by and between:

(1) Bhiwadi Jal Pradushan Niwaran Association (BJRNA), And Bhiwadi Manufacturing Association (BMA) at Shri Sunita Singh Chauhan respectively, Rajasthan, India, represented by its representatives Shri Ramesh Lal Singh (hereinafter referred to as "Association" which expression shall, unless excluded by or repugnant to the context or meaning thereof, mean and include its administrators, successors and assigns); OF THE FIRST PARTY,

AND

(2) Sarthak Samudayik Vikas Avam Jan Kalyan Sabstha, having its office at 597, New Categories Market, Bagai Golden, Near Transport Barasia Road, Bhopal, Madhya Pradesh, India, represented by its authorized person Razdakhan (Designation), Project coordinator (Name), hereinafter called the 'Sarthak', which expression shall, unless excluded by or repugnant to the context or meaning thereof, mean and include its administrators, successors and assigns); OF THE SECOND PARTY,

The BMA, RIICO & SPCB are collectively referred to as the 'Parties' and severally as the 'Party' as the context requires.

WHEREAS:

- > The Swachh Bharat Mission (SBM) emanates from the vision of the Government articulated in the address of The President of India in his address to the Joint Session of the Parliament on 9th June 2014.




15/11

- > In line with SBM (Urban) and as a part of SBM goals towards disposal & recycle of Municipal Solid Waste in modern & scientific methods, Association intends to take up solid waste management with appropriate technologies and methods for treatment, disposal and management of solid waste.
- > In pursuance of the said objective, the Association has authorized Sarthak through appropriate resolutions, to run the project. The Association shall be responsible for providing the site, construction, machinery & adequate power/water supply to run this project.
- > Subject to and in accordance with the terms and conditions set forth in this Agreement the Association here by grants and authorizes the Sarthak to exercise and enjoy the rights, powers, benefits, privileges, authorizations and entitlements as set forth in this Agreement.
- > The project period is for 5 years commencing from the appointment day & extendable to next 5 years.
- > Now therefore, in consideration of the foregoing and respective covenants and agreements set forth in this Agreement, the sufficiency and adequacy of which is hereby acknowledged, and intending to be legally bound hereby, the Parties agree as follows:

1. GOVERNING LAW AND JURISDICTION

This Agreement shall be governed by the laws of India. The Court at the place of Association shall have sole and exclusive jurisdiction over all matters arising out of or relating to this Agreement.

2. WAIVER

- a) Waiver by either Party of any default by the other Party in the observance and performance of any provision of or obligations under this Agreement:
 - shall not operate or be construed as a waiver of any other or subsequent default hereof of other provisions or obligations under this Agreement;
 - shall not be effective unless it is in writing and executed by a duly authorized representative of such Party; and
 - shall not affect the validity or enforceability of this Agreement in any manner.
- b) Neither the failure by either Party to insist on any occasion upon the performance of the terms, conditions and provisions of this Agreement or any obligation hereunder nor time or other indulgence granted by a Party to the other Party shall be treated or deemed as waiver / breach of any terms, conditions or provisions of this Agreement.

3. NOTICES

Unless otherwise stated, notices to be given under this Agreement including but not limited to a notice of waiver of any term, breach of any term of this Agreement and termination of this Agreement, shall be in writing and shall be given by hand delivery, recognized international courier, mail, telegram or facsimile transmission and delivered or transmitted to the Parties at their respective addresses set forth below:

If to the Association: 

If to the Sarthak: 



and shall be deemed to have been made or delivered.

- i. in the case of any communication made by letter, when delivered by hand, by recognized international courier or by mail (registered, return receipt requested) at that address, and
- ii. in the case of any communication made by facsimile, when transmitted properly addressed to such facsimile number and copy sent by mail.

4. TERMINATION

- i) Either Party may terminate the Agreement with an advance notice of 180 days.
- ii) If the Agreement is terminated by Association for whatever reason including ensuring continuous services to its citizens, the Association shall pay 100% of the depreciated value (as per Income tax provisions) of equipment/machinery deployed by Sarthak. In such an eventuality, after termination notice is issued & subsequent formalities are completed, the Sarthak is obligated to immediately transfer the plant and equipment ownership to MC without delay.
- iii) If the Agreement is terminated by the Sarthak, unless the Association proposes to retain the equipment/machinery deployed by Sarthak as per the valuation of the registered valuator registered with in Income Tax Department shall be paid by Association to the Sarthak, otherwise the Sarthak may take away the moveable assets.

5. DISPUTE RESOLUTION

i) Amicable Settlement

Save where expressly stated to the contrary in this Agreement, any dispute, difference or controversy of whatever nature howsoever arising under, out of or in relation to this Agreement including validity, interpretation, rights and obligations between the Parties and so notified in writing by either Party to the other (the "Dispute") in the first instance shall be attempted to be resolved amicably through mutual discussions. If the Dispute is not amicably settled within 15 (fifteen) days of such reference, either Party may refer the dispute to arbitration in accordance with the provisions of this Article.

ii) Arbitration

- Any Dispute, which is not resolved amicably as provided above, shall be finally decided by reference to arbitration. Such arbitration will be subject to the provisions of the Arbitration and Conciliation Act 1996. The place and seat of such arbitration will be decided by Sarthak or may be mutually selected as the case may be, and the language of arbitration proceedings will be English.
- There may be a single arbitrator as mutually selected by the Parties. Otherwise, there shall be four arbitrators of whom each Party shall select one and the third arbitrator shall be selected by both Arbitrators.
- The arbitrators shall issue a reasoned award.
- The Sarthak and Association undertake to carry out any decision or award of the arbitrators (the "Award") without delay. Awards relating to any Dispute shall be final and binding on the Parties as from the date they are made.
- The cost of arbitration shall be shared equally by the Parties or shall be paid as the Arbitrators may award.

6. SEVERABILITY

If for any reason whatsoever any provision of this Agreement is or becomes invalid, illegal or unenforceable or is declared by any court of competent jurisdiction or any other instrumentality to be





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invalid, illegal or unenforceable, the validity, legality or enforceability of the remaining provisions shall not be affected in any manner, and the Parties shall negotiate in good faith with a view to agreeing upon provisions which may be substituted for such invalid, unenforceable or illegal provisions, as early as is practicable. Provided failure to agree upon any such provisions shall not be subject to dispute resolution under this Agreement or otherwise.

7. LANGUAGE

All notices required to be given under this Agreement and all communications, documentation and proceedings which are in any way relevant to this Agreement shall be in writing and in English.

SCOPE OF WORK

- a) SARTHAK after agreement should prepare and submit a Solid Waste Management Plan (MSWM), as per their business proposal and technical plan with further inputs.
- b) Sarthak will run the project with adequate manpower & will deploy all means to collect waste material from the vicinity. Sarthak will setup an arrangement for the purchase of waste material from rag-pickers directly for the project.
- c) Sarthak will collect solid waste material from the industries, for the recyclable one will pay industries & for the non-recyclable will charge industries as per agreed mutual price.
- d) Sarthak shall handover any domestic hazardous waste, biomedical waste if found during sorting/ segregation, shall handover the waste to nearest biomedical waste management facility.
- e) Sarthak will take necessary steps and processes that would bring in control of odor and leach ate in the region.
- f) ^{Ritico} The Association will provide minimum 3000 SqFt area & will construct office room along with toilet /washroom & water/electricity supply. The site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles or other modes of transportation. The Association will provide weighbridge to measure quantity of various components of waste handled at the facility in terms of sorting and segregated materials, compost material, and inserts going out of the site. The Association will provide fire protection measures and safety equipments at the facility.
- g) The Association will hand over the plant in running condition to Sarthak with 3 machinery & Sarthak will further deploy 2 machinery for his side.
- h) The Association will liaison with Bhiwadi Municipal Corporation for picking recyclable waste material from the residents in the industrial area & same will be delivered at the plant.
- i) Sarthak will undertake a mass awareness in surrounding residential/ village's area, so as to ensuring the local people are aware and taken into confidence of the SWM activities.
- j) Sarthak will create a sustained system of information, education and communication for SWM through collaborations with expert institutions and civil societies. Sarthak will directly work with rag-pickers in this project & will create a sustainable employment for them.
- k) Looking to the trend of increase in the industrialization & population. The Association & Sarthak





(51)

will mutually plan to augment the SWM activity.

- l) The Association reserves the right to carry out inspection, as and when required without intimating the Sarthak. Any shortcoming found during inspection will be intimated to the Sarthak or his supervisor orally or in written which shall have to be attended immediately by the Sarthak or his supervisor.
- m) Sarthak will ensure timely payments to his workforce and meet all the contractual commitments in terms of payments, insurance, safety of its workforce. All statutory payments to the workforce shall be done immediately upon becoming due.
- n) Sarthak will keep perfect record of the weight of the waste handled.

8. EXCLUSION OF IMPLIED WARRANTIES ETC

This Agreement expressly excludes any warranty, condition or other undertaking implied at law or by custom or otherwise arising out of any other agreement between the Parties and any representation by any Party not contained in a binding legal agreement executed by the Parties.

IN WITNESS WHEREOF THE PARTIES HAVE EXECUTED AND DELIVERED THIS AGREEMENT AS OF THE DATE FIRST ABOVE WRITTEN.

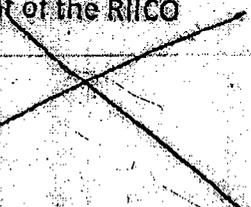
Witnesses for Parties

Signature: 
 Name: Anoop Kumar Saxena
 Address: Sr. RM, RICO
 Mob.No: Bhimawali - T

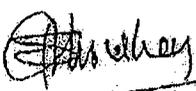
Signature
 Name
 Address
 Mob.No.

Signature
 Name
 Address
 Mob.No.

For and on behalf of the BIMA/BIPNA
 Signature: 
 Name: Surender Singh Chauhan
 Designation:
 Common Seal:

For and on behalf of the RICO
 Signature: 
 Name:
 Designation:
 Common Seal:

For and on behalf of the SARTHAK
 Signature:
 Name:
 Designation:
 Common Seal:







Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (C) 244449 (R) 220169 (Fax)
CIN No.: U13100RJ1969SG0001263
GSTIN: 08AABCR4685J1ZW
Email: bhiwadi1@riico.co.in

Work Order

Mohan Construction Company,
Vill. Fakharpur Teh.- Khekra
Bhagpat UP

No. U(42)/2020-2021/10654

UBN No.

Date: 20-Nov-2020

Subject: Construction of Shed in dumping yard at Industrial area Bhiwadi.

Ref: Tender dated 29-Oct-2020

Dear Sir,

With reference to your Tender dated 29-Oct-2020 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 2,060,485.91** (In words Twenty Lakh Sixty Thousand Four Hundred Eighty Five Rupees Ninety One Paise Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Rate	Amount
1	BOQ1 (BUILDING WORKS BSR 2019; ELECTRICAL BSR 2013)	2,520,780.42	18.26 % Below	2,060,485.91
Total				2,060,485.91

The stipulated dates of commencement & completion shall be **21-Nov-2020 & 20-Feb-2021** respectively. The work is executed as per enclosed "G/M" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 1000 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work, failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

An additional performance guarantee amounting to 89100 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited at the time of execution of contract agreement.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period, L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, GST registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,

Yours faithfully,

Unit Head

Copy To:-

1. CGM (F-IP) RIICO LTD Udyog Bhawan Tilak marg Jaipur for kind information please.
2. General Manager (Civil), RIICO Ltd, Udyog Bhawan Tilak marg Jaipur for kind information please.
3. T C Bhatt, RM, Bhiwadi-I.
4. Mining Engineer, Alwar for necessary action Please.
5. Sh Gurmeet Singh, RM, RIICO Ltd Bhiwadi-I.
6. President, BMA/BCCI Bhiwadi Alwar raj for information.
7. Master File/ Concerned File.

Unit Head
Bhiwadi (Unit-I)

कार्यालय सहायक अभियन्ता (भिवाड़ी)

7513

क्रमांक सा.अ./प.ध.स./जेपीडी/प्रे. 375

दिनांक 12/1/2021

मांग-पत्र

सर्वे श्री Regional Manager
Bhiwadi

विषय:- विद्युत कनेक्शन के लिए सूचना।

आपका आवेदन पत्र संख्या Bw/11/20/472 दिनांक 5/7/2020 घर/दुकान/वाणिज्य/पार
कनेक्शन हेतु 230/440 वोल्ट 150 KW किलोवाट/केवीए के लिए स्वीकृत किया गया है।
अतः निम्नलिखित औपचारिकताएं पूर्ण कर एस्टीमेट एवं सुरक्षा राशि इस कार्यालय में जमा कराई जायि
कनेक्शन देने की आशिम कार्यावाही की जा सके।

एस्टीमेट की राशि.....	- 2000	6. मीटर Security.....	- 15000
Plant शुल्क.....	60000	7. मीटर बॉक्स की राशि.....	- 35000
सुरक्षा की राशि.....	81000	8. सुपरविजन की राशि.....	1519
किरायेदार होने के लिए सुरक्षा राशि.....	22310	9. एडवांस.....	25542
एच.पी/ट्रान्सफार्मेशन चार्ज.....	3621	10. कुल राशि.....	253182

- 1 यदि उपरोक्त राशि का मांग पत्र जारी होने के 30/60 दि के भीतर जमा नहीं कराया गया तो आपका आवेदन रद्द कर दिया जायेगा। (राशि जमा कराने का समय प्रातः 10:00 बजे से 2:00 बजे तक है) तथा राशि 10000 तक नगद भुगतान व 10000 से अधिक डीडी से स्वीकार किया जायेगा। बैंक नहीं लिया जायगा।
 - 2 पुराना कटे हुए विद्युत कनेक्शन/वर्तमान में चल रहे विद्युत कनेक्शन/वीसीआर की बकाया राशि जमा कराने पर ही कनेक्शन दिया जायेगा।
 - 3 मीटर गार्ड/MCB/EI.CB इत्यादि सामग्री उपलब्ध कराने पर ही कनेक्शन होगा।
 - 4 आवेदन स्थल पर जार्डिन खींचने में किसी भी विवाद की जिम्मेदारी आपकी होगी।
 - 5 पड़ोसी की बाउण्ड्री की स्वीकृति तथा उसके मकान मालिक होने का प्रमाण-पत्र की प्रमाणित प्रतियां प्रस्तुत करनी होंगी। तथा स्वयं के मालिकाना हक के दस्तावेज उपलब्ध कराये।
 - 6 आवेदन स्थल का पता न मिलने के कारण आपका एस्टीमेट नहीं बनाया जा सका। अतः स्पष्ट एवं पूर्ण पता मध्य-सामन्वित के प्रस्तुत करने पर ही एस्टीमेट बनाने की कार्यवाही की जायेगी।
 - 7 आवेदन स्थल पर मकान/दुकान/दुकान/दुकान व अन्य किसी प्रकार का निर्माण नहीं होने के कारण एस्टीमेट नहीं बनाया जा सका।
 - 8 कनेक्शन अभियन्ता रिपोर्ट अनुसार उक्त आवेदन स्थल गैर आवादी में बताया है। अतः JPR-5&580 के 9 अनुसार कनेक्शन स्थाय नहीं है। अतः आप SFS में आवेदन करें।
 - 9 आवेदित स्थल पर मकान का कार्य निर्माणाधीन है। निर्माण कार्य पूर्ण होने पर आवेदन करें।
 - 10 उक्त स्कीम सम्पूर्ण कॉलोनियों होने पर ही मान्य होगी।
 - 11 कनेक्शन चाहे गये भवन के प्रत्येक प्ल का क्षेत्र दर्शाते हुये कुल क्षेत्रफल का सत्यापित नक्शा एवं प्राजेंट रिपोर्ट व प्रत्येक प्ल का अनुमानित विद्युत उपभोग का विवरण प्रस्तुत करें।
 - 12 उक्त एतराज दरखास्त की 7 दिना में स्पष्ट जवाब उपलब्ध कराये। अन्यथा उक्त पत्रावली निरस्त समझी जायेगी।
- नोट:- 1 पोल से मीटर तक सर्विस लाइन निगम द्वारा नि:शुल्क उपलब्ध करायी जायेगी।
2 Job आर्डर पूर्ण होने के 60 दिवस तक उपभोक्ता कनेक्शन लेने में असमर्थ होता है। 60 दिवस बाद निगम नियमानुसार उससे रथाई शुल्क लिया जायेगा।
3 Demand Note will be deposited after submit undertaking.

सहायक अभियन्ता(O&M)
Bhiwadi, JvvnI

22/1/21
AEN (P.I) 26/1/21

RICOISE (POWER) JPR/5/20/472
Date: 12/1/2021
RICOXENI JPR/5/20/472
Date: 12/1/2021

JV/NL/Form No A-9

Consumer Copy

JATPUR VIDYUT VITRAN NIGAM LIMITED

Note if payment made by cheque this receipt with considered
As "provision" until the cheque is encashed

Name of Office - AEM OM BHTWADI CCTD-2101310

Misc Cash Receipt - 210131001210701835

Application Id 2101310007913

Date & Time 28-07-2021 11:53:09 AM

Received From Sri REGIONAL MANAGER

The Sum of Rs 253185

(Rupees Two Lakh Fifty Three Thousand One Hundred Eighty Five Only)

Mode of Transaction CHEQUE

Bank Name SBI

CHQ No 575400

CHQ Date 27-07-2021

DEMAND- 210131001210701835, DATE- 28-07-2021 11-53-

JATPUR VIDYUT VITRAN NIGAM LIMITED

Note if payment made by cheque this receipt with considered
As "provision" until the cheque is encashed

Name of Office - AEM OM BHTWADI CCTD-2101310

Sno	Demand Details	Amount
1	State CST Charges	127.71
2	Central GST Charges	127.71
3	Plant Cost	60000
4	CT PT Security Amount	30000
5	Security Amount Consumers	81000
6	Fixed Charges	2000
7	Estimate Cost	35201
8	Meter Security	15000
9	Meter Box Security	22310
10	Supervision Charges	1419

जयपुर विद्युत वितरण निगम लिमिटेड

जयपुर विद्युत वितरण निगम लिमिटेड

निगम लिमिटेड

JATPUR VIDYUT VITRAN NIGAM LIMITED

JATPUR VIDYUT VITRAN NIGAM LIMITED

JATPUR VIDYUT VITRAN NIGAM LIMITED



Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk, Bhiwadi (Unit-I)
Tel/Fax: (01493) 224070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1968SGC001263
GSTIN: 08AABCR449512W
Email: bhiwadi1@riico.co.in

Annexure/R/1
Annex - 6
39 185

Work Order

R. C. Enterprises,
Badi Kheda, Begas Road, Bagru
Jaipur Rajasthan

No. U(42)/2021-2022/10747

UBN No.

Date : 23-Sep-2021

2450-2454
23-9-2021

Subject: Electrification work of material recovery facility (MRF) solid waste disposal site at industrial area Bhiwadi.

Ref: Tender dated 06-Aug-2021

Dear Sir,

With reference to your Tender dated 06-Aug-2021 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. RS. 1,110,693.81 (In words Eleven Lakh Ten Thousand Six Hundred Ninety Three Rupees Eighty One Paisa Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Rate	Amount
1	BoQ1 (ELECTRICAL BSR-2013)	1,396,221.00	20.45 % Below	1,110,693.81
Total				1,110,693.81

The stipulated dates of commencement & completion shall be 27-Sep-2021 & 27-Dec-2021 respectively. The work is executed as per enclosed "G/H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 1000 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

An additional performance guarantee amounting to 58100 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited at the time of execution of contract agreement.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, gst registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,
Yours faithfully,


Unit Head

Copy to:

1. CGM (F&PI) RIICO LTD Udyog Bhawan Tilak marg Jaipur for kind information please.
2. General Manager (Civil) RIICO Ltd Udyog Bhawan Tilak marg Jaipur for kind information please.
3. SE (Power) RIICO LTD Udyog Bhawan Tilak Marg Jaipur.
4. President, BMA Bhiwadi Alwar raj. for information .
5. Master File/ Concerned. File.

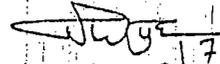

Unit Head 23-9-21
Bhiwadi (Unit-I)

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कार्यालय जिला कलक्टर एवं पदेन अध्यक्ष जिला आपदा प्रबंधन प्राधिकरण, अलवर
अति आवश्यक
क्रमांक:प./न्याय/कोविड-19/2021/3660
दिनांक 17 अप्रैल, 2021 39
-: आदेश :-

इस कार्यालय के समसंख्यक आदेश क्रमांक 3656 दिनांक 16-04-2021 को द्वारा आपदा प्रबन्धन अधिनियम 2005 एवं राजस्थान महामारी अधिनियम 2020 के प्रावधानों के अन्तर्गत प्रबन्धक M/s INOX AIR PRODUCTS PVT LTD. BHAWADI, DISTT. ALWAR, को उनकी इकाई द्वारा उत्पादित मेडिकल ऑक्सीजन गैस में से 70 किलो लीटर प्रतिदिन राजस्थान राज्य हेतु राज्य सरकार की मांग के अनुसार नियमित आपूर्ति किये जाने के हेतु श्री कमल यादव भूमि अवाप्ति अधिकारी बीडा भिवाडी को प्रभारी अधिकारी नियुक्त किया गया है।

अतः उक्त आदेश की निरन्तरता में क्षेत्रीय परिवहन अधिकारी अलवर, वरिष्ठ क्षेत्रीय प्रबन्धक, रीको लि० भिवाडी, प्रथम-द्वितीय एवं क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड भिवाडी को सह-प्रभारी अधिकारी नियुक्त कर निर्देशित किया जाता है कि जिला पुलिस अधीक्षक भिवाडी एवं प्रभारी अधिकारी से समन्वय स्थापित करते हुए M/s INOX AIR PRODUCTS PVT LTD. BHAWADI, DISTT. ALWAR प्लान्ट से ऑक्सीजन की निर्धारित मात्रा में नियमित एवं निर्बाध आपूर्ति सुनिश्चित करते हुए प्रगति रिपोर्ट सांय 4:00 बजे तक प्रभारी अधिकारी के माध्यम से इस कार्यालय को आवश्यक रूप से अवगत कराना सुनिश्चित करें।


17-04-2021
(एन.एम. पहाड़िया)

जिला कलक्टर एवं पदेन अध्यक्ष,
जिला आपदा प्रबंधन प्राधिकरण अलवर

क्रमांक: कोविड-19/2021/3661

दिनांक: 17.04.2021

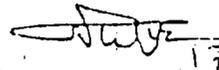
प्रतिलिपि :-

निम्न को सूचनार्थ :-

1. श्रीमान शासन सचिव चिकित्सा एवं स्वास्थ्य विभाग, राज० जयपुर।
2. श्रीमान संभागीय आयुक्त, महोदय, जयपुर संभाग, जयपुर।

निम्न को सूचनार्थ एवं पालनार्थ :-

1. जिला पुलिस अधीक्षक, भिवाडी।
2. श्री कमल यादव, एल.ए.ओ., बीडा भिवाडी एवं प्रभारी अधिकारी ऑक्सीजन सप्लाय प्लान्ट।
3. क्षेत्रीय परिवहन अधिकारी, अलवर
4. जिला परिवहन अधिकारी, अलवर/भिवाडी।
5. वरिष्ठ क्षेत्रीय प्रबंधक, रीको लि. भिवाडी, प्रथम-द्वितीय।
6. क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड भिवाडी।
7. उपखण्ड मजिस्ट्रेट, तिजारा जिला अलवर।
8. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी अलवर।
9. प्रमुख चिकित्सा अधिकारी अलवर।
10. प्रबन्धक M/s INOX AIR PRODUCTS PVT LTD. BHAWADI, DISTT. ALWAR.


17-04-2021
जिला कलक्टर एवं पदेन अध्यक्ष,
जिला आपदा प्रबंधन प्राधिकरण अलवर

कार्यालय जिला कलेक्टर एवं जिला मजिस्ट्रेट, अलावर
 दिनांक 21.4.20

कार्यालय-आदेश

कार्यालय समूह तथा समूह स्तर पर कोरोना वायरस (COVID-19) संक्रमण को नियंत्रित किया गया है। अलावर जिले में उक्त वायरस से प्रभावित लोगों की संख्या में निरन्तर वृद्धि हो रही है। अलावर जिले के सार्वजनिक स्थानों/कोविड केयर सेंटरों में बढ़ती हुई लिविड मेडिकल अधिकारियों की संख्या में निरन्तर वृद्धि हो रही है। अलावर जिले के सार्वजनिक स्थानों/कोविड केयर सेंटरों में बढ़ती हुई लिविड मेडिकल अधिकारियों की संख्या में निरन्तर वृद्धि हो रही है।

अलावर जिले के सार्वजनिक स्थानों/कोविड केयर सेंटरों में लिविड मेडिकल अधिकारियों की संख्या में निरन्तर वृद्धि हो रही है। अलावर जिले के सार्वजनिक स्थानों/कोविड केयर सेंटरों में बढ़ती हुई लिविड मेडिकल अधिकारियों की संख्या में निरन्तर वृद्धि हो रही है। अलावर जिले के सार्वजनिक स्थानों/कोविड केयर सेंटरों में बढ़ती हुई लिविड मेडिकल अधिकारियों की संख्या में निरन्तर वृद्धि हो रही है।

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व्यक्ति का नाम व पता	कॉन्टैक्ट नंबर	अलावर जिले के सार्वजनिक स्थानों/कोविड केयर सेंटरों में लिविड मेडिकल अधिकारियों की संख्या
श्री अलावर शर्मा	9314019282	100
श्री प्रमोद मुन्ता	9414019282	80-100
श्री अशोक शर्मा	9414018699	250-300
श्री वसंत	9950270345	300-400
श्री विनय शर्मा	8112360311	50
श्री हरेश	8024558102	150-200
श्री राजीव शर्मा	9783959998	100-150
श्री अजय शर्मा	9028038490	80-75
श्री अरवि शर्मा	7891234016	200
श्री रघुशंकर शर्मा	9351606744	200
श्री अमित शर्मा	9810455045	950
श्री विनय शर्मा	9214888789	602

P.T.O.

संख्या. गैरसा. भिवाडी

14.	मैड अग्रवाल स्पेशल गैरसा. भिवाडी	श्री तुषार शावाल 9828115820
15.	मैड प्रथम इण्डस्ट्रीज, औद्योगिक क्षेत्र खुशखेडा, भिवाडी	श्री सुदेश 9929979955
13.	मैड गणेश गैरसा. गैरसा. 202, औद्योगिक क्षेत्र खुशखेडा, भिवाडी	श्री नरेश अग्रवाल 9950890001
17.	मैड अशोक एन्टरप्राइजस, भगवतलक्ष्मी धर्मकांडा के पीछे, औद्योगिक क्षेत्र चौपालकी, भिवाडी	श्री सुदेश 9929979955
16.	मैड नवीन गैरसा. नोकराना	श्री प्रमद 9867214081
18.	मैड लक्ष्मी स्पेशल गैरसा. नोकराना	श्री दिनेश शर्मा 9975228884
19.	मैड अनादित गैरसा. जीसा. गड्डा के पास, बहरोड	श्री राजा शर्मा 9413911081
20.	मैड अनादित गैरसा. जीसा. गड्डा के पास, बहरोड	श्री सतीश त्रिवेदी अग्रवाल 9744761111

उपरोक्त आर्थिक इकाइयों और ऑक्सीजन आपूर्ति कर्ताओं को जिला प्रशासन द्वारा निर्धारित सुरक्षा प्रोटोकॉल के अनुसार सुरक्षा निर्देशों पर कर्मियों का प्रशिक्षण देना, कर्मियों को सुरक्षित स्थिति में रहने के लिए सलाह देना और औद्योगिक संघ जैल व हिरासत में रखा गया है। अन्य उपरोक्त स्थानों पर उपस्थित/सुरक्षित तरीके से रहना, निर्देशों में आदेशों का पालन करने में आपूर्ति करने वाले हैं। आतिरिक्त जिला कलेक्टर (प्रथम) अखंड की अध्यक्षता में आतिरिक्त की समिति गठित की जाती है-

- 1. जिला प्रशासन अधिकारी, संबंधित एकाइ
- 2. जिला प्रशासन अधिकारी, संबंधित एकाइ
- 3. जिला प्रशासन अधिकारी, संबंधित एकाइ
- 4. जिला प्रशासन अधिकारी, संबंधित एकाइ
- 5. जिला प्रशासन अधिकारी, संबंधित एकाइ
- 6. जिला प्रशासन अधिकारी, संबंधित एकाइ
- 7. जिला प्रशासन अधिकारी, संबंधित एकाइ
- 8. जिला प्रशासन अधिकारी, संबंधित एकाइ
- 9. जिला प्रशासन अधिकारी, संबंधित एकाइ
- 10. जिला प्रशासन अधिकारी, संबंधित एकाइ

जिला प्रशासन की संतुष्टि के लिए उपरोक्त आर्थिक इकाइयों/आपूर्तिकर्ताओं को जिला प्रशासन द्वारा निर्धारित सुरक्षा प्रोटोकॉल के अनुसार सुरक्षा निर्देशों पर कर्मियों का प्रशिक्षण देना, कर्मियों को सुरक्षित स्थिति में रहने के लिए सलाह देना और औद्योगिक संघ जैल व हिरासत में रखा गया है। अन्य उपरोक्त स्थानों पर उपस्थित/सुरक्षित तरीके से रहना, निर्देशों में आदेशों का पालन करने में आपूर्ति करने वाले हैं। आतिरिक्त जिला कलेक्टर (प्रथम) अखंड की अध्यक्षता में आतिरिक्त की समिति गठित की जाती है-

(संलग्न पत्रिका)
आई.एस.
जिला कलेक्टर एवं जिला
अखंड

43
42

राजस्थान सरकार

कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट, अलवर

क्रमांक सागान्य/2449-63

दिनांक- 12/06/2021

कार्यालय-आदेश

भीमान् जिला कलक्टर के आदेश क्रमांक: सागान्य/1766 दिनांक 21.04.2021 के क्रम में दिवायत/कोविड-19 केयर सैन्टर्स में मेडिकल ऑक्सीजन गैस की निर्वाध आपूर्ति हेतु दिवायत/ऑक्सीजन आपूर्तिकर्ता फर्मों से औद्योगिक ऑक्सीजन गैस सिलेण्डर आरक्षणित किये गये थे।

गृह (गुप-7) विभाग राज. सरकार के आदेश दिनांक 07.06.2021 के क्रम में राज्य में कोविड-19 मरीजों की संख्या में लगातार कमी होने के कारण ऑक्सीजन की मांग में कमी आ गयी है। आदेश दिनांक 07.06.2021 के बिन्दु संख्या 36 में समस्त उद्योग एवं निर्माण से संबंधित इकाइयों में कार्य करने की अनुमति होगी, ताकि श्रमिक वर्ग का पलायन रोका जा सके। उक्त विभाग एवं रीको द्वारा राज्य सरकार के निर्देशों के अनुक्रम में औद्योगिक सिलेण्डर अधिग्रहण करके मेडिकल ऑक्सीजन के रूप में परिवर्तित कर कोविड-19 मरीजों को मेडिकल ऑक्सीजन सप्लाई की गई थी।

वर्तमान में कोविड संक्रमण के मरीजों के कम होने व मेडिकल ऑक्सीजन की मांग कम होने के कारण औद्योगिक इकाइयों/ऑक्सीजन आपूर्तिकर्ता फर्मों को औद्योगिक उत्पादन चालू करने हेतु आवश्यक सिलेण्डर की निरन्तर मांग की जा रही है। अतः पूर्व में अधिगृहित किये गये औद्योगिक ऑक्सीजन सिलेण्डर्स को औद्योगिक इकाइयों/ऑक्सीजन गैस आपूर्तिकर्ताओं को वापस लौटाने हुए निर्देशित किया जाता है कि भविष्य में आवश्यकता पडने पर पुनः मेडिकल सिलेण्डर उपलब्ध कराने हेतु पाबंद होंगे।

यह आदेश अक्षम स्तर से अनुमोदित है।

12/06/2021

अतिरिक्त जिला कलक्टर (प्रथम)

अलवर

दिनांक- 12/06/2021

क्रमांक-सागान्य/2449-63

अतिरिक्त जिला कलक्टर एवं आवश्यक कार्यवाही हेतु

सहायक संप्रखण्ड अधिकारी.....।

2 मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, अलवर/प्रमुख चिकित्सा अधिकारी, जिला स्वास्थ्यालय, अलवर को निर्देशित किया जाता है कि आवश्यकता से अधिक ऑक्सीजन सिलेण्डरों को ऑक्सीजन संग्रहण केन्द्र एमआईए अलवर में भिजवाना सुनिश्चित करें।
3 अतिरिक्त सहायक, अलवर।

4 जिला उद्योग केन्द्र, अलवर व भिवाडी।

5 सहायक महाप्रबंधक रीको लि०, अलवर/वरिष्ठ क्षेत्रीय प्रबन्धक, रीको लि०, अलवर।

6 सहायक निजी सचिव, जिला कलक्टर, अलवर।

7 सहायक, अति० जिला कलक्टर (प्रथम) अलवर।

8 अतिरिक्त सहायकी।

12/06/2021

अतिरिक्त जिला कलक्टर (प्रथम)

अलवर

राजस्थान सरकार
प्रधान विभाग

दिनांक 26.03.2020

क्रमांक एच. 1 / COVID-19 / 2020

आदेश

कोरोना वायरस (COVID-19) को हरिक एक महामारी घोषित किये जाने की स्थिति को देखते हुए राज्य सरकार द्वारा आदेश क्रमांक एच.33(2)एच-9/2019 जयपुर, दिनांक 22.03.2020 से सम्पूर्ण राज्य में "लॉक डाउन" घोषित किया गया है। उक्त "लॉक डाउन" के क्रम में दिनांक 25.03.2020 को अतिरिक्त मुख्य सचिव, गृह विभाग की अध्यक्षता में आयोजित बैठक में लिए गये आवश्यक वस्तुओं का विनिर्माण एवं आपूर्ति करने वाली औद्योगिक इकाइयों को "लॉक डाउन" से मुक्त रखा गया है।

"लॉक डाउन" से मुक्त रखी गई आवश्यक वस्तुओं का विनिर्माण करने वाली औद्योगिक इकाइयों द्वारा उत्पादित सामग्री को लाने-ले जाने एवं उक्त सामग्री की डोर-टू-डोर/होम डिलिवरी निर्बाध रूप से करने हेतु वाणिज्यिक/निजी वाहनों एवं कार्मिकों को सप्लाइ घेन में रखने के उद्देश्य से आवश्यक पास/परमिट/अनुमति पत्र जारी करने हेतु एतद द्वारा निम्नानुसार अधिकारियों को अधिकृत किया जाता है।

क्र. सं.	विवरण	परिसेवात्मक	प्राधिकृत अधिकारी
1.	रीको औद्योगिक क्षेत्रों के अतिरिक्त अन्य स्थानों पर स्थित इकाइयों के लिए	एक ही जिले में	महाप्रबन्धक, जिला उद्योग केंद्र (संबंधित)
2.	रीको औद्योगिक क्षेत्रों में स्थित इकाइयां	एक ही जिले में	रीको का क्षेत्रीय इकाई प्रमुख
3.	रीको औद्योगिक क्षेत्रों के अतिरिक्त अन्य स्थानों पर स्थित इकाइयों के लिए	एक से अधिक जिलों में	श्री अविन्द्र लढ्ढा अतिरिक्त निदेशक, उद्योग, कार्यालय आयुक्त उद्योग, उद्योग भवन, तिलक मार्ग, जयपुर मोबाईल नं. 9829368001
4.	रीको औद्योगिक क्षेत्रों में स्थित इकाइयां	एक से अधिक जिलों में	प्रबन्ध निदेशक, रीको अथवा उनके द्वारा प्राधिकृत अधिकारी, रीको मुख्यालय, जयपुर

उपरोक्त प्राधिकृत अधिकारी जारी किये गये अनुमति पत्रों का ऑनलाइन विवरण सम्यन्धित जिला कलक्टर, पुलिस अधीक्षक, रीको कार्यालय एवं कार्यालय आयुक्त उद्योग विभाग को आवश्यक रूप से प्रस्तुत करेंगे।

उक्त निर्देशों की क्रियान्विति करते समय केन्द्र सरकार एवं राज्य सरकार द्वारा समय समय पर जारी एडवाइजरी की अक्षरशः पालना सुनिश्चित की जाये।

26/03/2020
(श्री. सुधीर अग्रवाल)
अतिरिक्त मुख्य सचिव, उद्योग

कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट, अलवर (राजस्थान)

दिनांक:- 01 अप्रैल, 2020

क्रमांक: प. न्याय/कानून व्यवस्था/2020/3004

आदेश :-

यतः मुख्य सचिव एवं अध्यक्ष, राज्य कार्यकारी समिति, आपदा प्रबंधन राहत एवं नागरिक सुरक्षा विभाग, राजस्थान जयपुर द्वारा आदेश क्रमांक F8(DMRD/DM/2020/4186-99 दिनांक 01-04-2020 के द्वारा कोरोना वायरस (कोविड-19) महामारी के संक्रमण को फैलने के संभावित खतरे को दृष्टिगत रखते हुए प्रदेश में जारी लॉकडाउन के संबंध में निर्देश दिये गये हैं कि लॉकडाउन से प्रभावित उद्योग, वाणिज्यिक संस्थानों एवं दुकानों के नियोक्ताओं द्वारा उनके प्रतिष्ठान/दुकान पर कार्यरत कर्मचारियों को नौकरी से नही निकालेंगे और अपने कर्मचारियों के वेतन भुगतान उनके कार्य स्थानों पर नियत तारीख पर बिना किसी कटौती के करेंगे जिस अवधि के लिए उनके प्रतिष्ठान लॉक डाउन के दौरान बंद हो रहे हैं। यह आदेश लॉकडाउन समाप्त होने के 3 दिनों की अवधि तक पूरे राजस्थान राज्य में लागू रहेंगा।

अतः उक्त आदेशों के परिपेक्ष में अलवर जिले के अति० जिला मजिस्ट्रेट, उपखण्ड मजिस्ट्रेट, तहसीलदार, क्षेत्रीय प्रबंधक रीको, जिला उद्योग केन्द्र अधिकारी एवं उप श्रम आयुक्त को निर्देशित किया जाता है कि आपदा प्रबंधन राहत एवं नागरिक सुरक्षा विभाग, राजस्थान जयपुर द्वारा जारी उक्त आदेशों की पालना में आप यह सुनिश्चित करें कि अलवर जिले में लॉकडाउन से प्रभावित उद्योग, वाणिज्यिक संस्थानों एवं दुकानों के नियोक्ताओं द्वारा उनके प्रतिष्ठान/दुकान पर कार्यरत कर्मचारियों को नौकरी से नहीं निकालें और जिस अवधि के लिए उनके प्रतिष्ठान लॉक डाउन के दौरान बंद रहे हैं, की अवधि का भुगतान अपने कर्मचारियों के उनके कार्य स्थानों पर नियत तारीख पर बिना किसी कटौती के करें। साथ ही यह भी निर्देशित करावे कि यह आदेश लॉकडाउन समाप्त होने के 3 दिनों की अवधि तक पूरे राजस्थान राज्य में लागू रहेंगा। किसी भी नियोक्ता द्वारा उक्त निर्देशों की पालना नहीं किए जाने की स्थिति में उनके विरुद्ध आपदा प्रबंधन अधिनियम की धारा-24(1) के अन्तर्गत निरोधात्मक कार्यवाही किया जाना सुनिश्चित करें।

उक्त आदेश तत्काल प्रभाव से लागू होंगे।

(इन्द्रजीत सिंह)

जिला मजिस्ट्रेट, अलवर

दिनांक:- 01 अप्रैल, 2020

क्रमांक: प. न्याय/कानून व्यवस्था/2020/3005

प्रतिलिपि:- सूचनाार्थ एवं पालनार्थ:-

1. पुलिस अधीक्षक अलवर/भिवाड़ी।
2. अति० जिला मजिस्ट्रेट, प्रथम/द्वितीय/शहर, अलवर।
3. प्रभारी अधिकारी, कोर ग्रुप (समस्त).....जिला अलवर।
4. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, अलवर।
5. प्रमुख चिकित्सा अधिकारी, अलवर।
6. उपखण्ड मजिस्ट्रेट (समस्त).....जिला अलवर।
7. तहसीलदार (समस्त).....जिला अलवर।
8. क्षेत्रीय प्रबंधक रीको, अलवर/भिवाड़ी/नीमराना जिला अलवर।
9. जिला उद्योग केन्द्र अधिकारी, अलवर/भिवाड़ी जिला अलवर।
10. उप श्रम आयुक्त, श्रम विभाग, अलवर।
11. उप निदेशक, जन सम्पर्क कार्यालय, अलवर।
12. प्रभारी अधिकारी, कन्ट्रोल रूम कोविड-19, कलक्टर, अलवर।
13. अति० निजी सचिव, जिला कलक्टर, अलवर।
14. आदेश पत्रावली।

जिला मजिस्ट्रेट, अलवर

जिला मजिस्ट्रेट,

कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट, अलवर (राजस्थान)

दिनांक:- 07 अप्रैल, 2020.

क्रमांक: प. न्याय/कानून व्यवस्था/2020/3097

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विश्व स्वास्थ्य संगठन तथा संयुक्त राष्ट्र द्वारा कोरोना वायरस (COVID-19) के प्रसारण को महामारी घोषित करने के उपरान्त इसके श्रृंखलाबद्ध रूप से फैलाव को रोकने के उद्देश्य से भारत सरकार द्वारा दिनांक 14-04-2020 तक सम्पूर्ण राष्ट्र में लॉक डाउन घोषित किया गया है।

उक्त संबंध में उद्योग विभाग, राजस्थान जयपुर के आदेश एफ.1/कोविड-19/2020 दिनांक 26-03-2020 एवं दिनांक 30-03-2020 तथा भारत सरकार द्वारा जारी एडवायजरी दिनांक 24, 25 व 27-03-2020 के क्रम में इस कार्यालय के समसंख्यक आदेश क्रमांक 3026 दिनांक 02-04-2020 के द्वारा अलवर जिले में औद्योगिक क्षेत्रों में अत्यावश्यक श्रेणी के उद्योगों के संचालन, औद्योगिक ईकाइयों के माल वाहनों के पास उद्यमी एवं श्रमिकों को अनुमति/पास जारी करने हेतु वरिष्ठ क्षेत्रीय प्रबंधक, रीको, भिवाड़ी/नीमराना/अलवर को अधिकृत किया गया है।

उक्त आदेश की निरन्तरता में अलवर जिले में अत्यावश्यक श्रेणी के स्थापित ऐसे उद्योग जो कि रीको औद्योगिक क्षेत्र से बाहर हैं, के संचालन, औद्योगिक ईकाइयों के माल वाहनों के पास, उद्यमी एवं श्रमिकों को अनुमति/पास जारी करने हेतु महाप्रबन्धक, जिला उद्योग केन्द्र, अलवर/भिवाड़ी को अधिकृत किया जाता है।

उक्त आदेश तत्काल प्रभाव से लागू होंगे।

(इन्द्रजीत सिंह)

जिला मजिस्ट्रेट, अलवर

दिनांक:- 07 अप्रैल, 2020

क्रमांक: प. न्याय/कानून व्यवस्था/2020/3098

प्रतिलिपि:- सूचनार्थ एवं पालनार्थ:-

1. संभागीय आयुक्त, जयपुर संभाग, जयपुर।
2. जिला पुलिस अधीक्षक, अलवर/भिवाड़ी।
3. सचिव, नगर विकास न्यास, अलवर।
4. मुख्य कार्यकारी अधिकारी, बीडा, भिवाड़ी जिला अलवर।
5. मुख्य कार्यकारी अधिकारी, जिला परिषद, अलवर।
6. अतिरिक्त जिला मजिस्ट्रेट, प्रथम/द्वितीय/शहर, अलवर।
7. प्रभारी अधिकारी, कोर ग्रुप (समस्त).....जिला अलवर।
8. उपखण्ड मजिस्ट्रेट (समस्त).....जिला अलवर।
9. विकास अधिकारी (समस्त).....जिला अलवर।
10. तहसीलदार (समस्त).....जिला अलवर।
11. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, अलवर।
12. जिला रसद अधिकारी, अलवर।
13. महाप्रबन्धक, जिला उद्योग केन्द्र, अलवर/भिवाड़ी।
14. वरिष्ठ क्षेत्रीय प्रबंधक, रीको, भिवाड़ी/नीमराना/अलवर।
15. उप निदेशक, सूचना एवं जन सम्पर्क कार्यालय, अलवर।
16. प्रभारी अधिकारी, कोविड-19 कन्ट्रोल रूम, कलक्टर, अलवर।
17. अतिरिक्त सचिव, जिला कलक्टर, अलवर।
18. आदेश पत्रावली।

जिला मजिस्ट्रेट, अलवर

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अतिआवश्यक
कोविड-19कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट अलवर
क्रमांक - 3339 दिनांक - 19-04-2020

आदेश

गृह मंत्रालय भारत सरकार के आदेश क्रमांक 40-3/2020 डी.एन-1(ए) दिनांक 14.04.2020 द्वारा पूरे भारत में लोक डाउन अवधि 25 मार्च से 14 अप्रैल तक लागू किया गया लोकडाउन दिनांक 3 मई 2020 तक बढ़ा दिया गया है। राज्य सरकार के आदेश प. 33 (2) गृह-9/2019 दिनांक 15.04.2020 के द्वारा जिले में मोडीफाईड लोक डाउन क्रियान्वयन एवं औद्योगिक इकाइयों के संचालन हेतु निम्नानुसार प्रभारी अधिकारी नियुक्त किये जाते हैं।

क्र.सं.	रीको क्षेत्राधिकार	अधिकारी का नाम व पद	मोबाइल नं०
1.	गिवाडी प्रथम नियंत्रण कक्ष 01493-223070	श्री अनूप शर्मा वरिष्ठ क्षेत्रीय प्रबंधक रीको गिवाडी प्रथम	9414041813
2.	गिवाडी द्वितीय नियंत्रण कक्ष 01493-220811	श्री वी के जैन वरिष्ठ क्षेत्रीय प्रबंधक रीको गिवाडी द्वितीय	9414041223
3.	नीमराणा नियंत्रण कक्ष 01494-246216	श्री एन सी गर्ग वरिष्ठ क्षेत्रीय प्रबंधक रीको नीमराणा	9414013640
4.	घीलोट नियंत्रण कक्ष 01494-236011	श्री के के कोठारी वरिष्ठ क्षेत्रीय प्रबंधक रीको घीलोट	9413341372
5.	अलवर नियंत्रण कक्ष 01494-246216	श्री आदित्य कुमार शर्मा वरिष्ठ क्षेत्रीय प्रबंधक रीको अलवर	9413339664
जिला उद्योग केन्द्र क्षेत्राधिकार			
6.	जिला उद्योग केन्द्र अलवर नियंत्रण कक्ष 0144-2700268	श्री मेघराज भीणा, महाप्रबंधक	9414250241
7.	जिला उद्योग केन्द्र गिवाडी नियंत्रण कक्ष 01493-225398	श्री सीताराम पूनिया	9414043901

उपरोक्तानुसार नियुक्त प्रभारी अधिकारी नियंत्रण का संचालन 24x7 करेंगे एवं औद्योगिक प्रतिष्ठानों से प्राप्त परिवादों/शिकायतों का समाधान केन्द्र सरकार एवं राज्य सरकार की ऐडवाइजरी के परिपेक्ष्य में सहायक अधिकारी द्वारा स्थानीय स्तर पर किया जाना सुनिश्चित करेंगे। क्षेत्रीय प्रबंधक रीको एवं महाप्रबंधक जिला उद्योग केन्द्र राज्य सरकार के आदेशानुसार अपने क्षेत्राधिकार में अनुज्ञा व अन्य आवश्यक कार्य नियमानुसार संपादित करेंगे। उपखण्ड अधिकारी उपखण्ड स्तर पर नोडल अधिकारी होंगे। उक्त समस्त नियंत्रण कक्षों के जिला स्तर पर नियंत्रण रखने हेतु मुख्य नियंत्रण कक्ष कार्यालय क्षेत्रीय प्रबंधक रीको अलवर(दूरभाष संख्या 01494-246216) पर संचालित रहेगा तथा जिला स्तर पर श्री उत्तम सिंह शेखावत अति० जिला कलक्टर शहर (मोबाइल नंबर 9414466813) नोडल अधिकारी एवं श्री श्याम लाल सांटोलिया, उपभ्रम-आयुक्त (मोबाइल नंबर 9414467157) सहायक नोडल अधिकारी होंगे।

जिला कलक्टर,
अलवर

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अंतिम स्मरण पत्र

BIDA

BIHAWADI INTEGRATED DEVELOPMENT AUTHORITY
 भिवाड़ी इन्टीग्रेटेड विकास प्राधिकरण
 एच-5, पब्लिक सिविल कॉलेज रोड, भिवाड़ी (अलवर)
 दूरभाष : 01433 - 230304, 230319
 E-MAIL : bida.bihawadi@rajasthan.gov.in

क्रमांक : 713-212

दिनांक : 28-7-2020

1. वरिष्ठ क्षेत्रीय प्रबंधक, रिको प्रथम, भिवाड़ी।
2. वरिष्ठ क्षेत्रीय प्रबंधक, रिको द्वितीय, भिवाड़ी।
3. महाप्रबंधक, जिला उद्योग केन्द्र, भिवाड़ी।

विषय : औद्योगिक ईकाइयों का कोविड-19 से संबंधित प्रतिदिन निरीक्षण करने एवं औद्योगिक ईकाइयों में संस्थागत व्वारंटार्डिन सेंटर स्थापित करने बाबत।

प्रसंग : श्रीमान् अतिरिक्त मुख्य सचिव, सार्वजनिक निर्माण विभाग, राजस्थान के पत्रांक क्रमांक प.(1)पीएस/पीडब्ल्यूडी/2020/D-355 दिनांक 08.07.20 एवं इस कार्यालय का पत्रांक 679-83 दिनांक 16.07.2020।

उपरोक्त विषयान्तर्गत लेख है कि भिवाड़ी शहर में COVID-19 के मरीजों की संख्या लगातार बढ़ रही है। भिवाड़ी में विभिन्न राज्यों से श्रमिक आवागमन करते हैं, जिससे औद्योगिक ईकाई में कोविड-19 के सामुदायिक संक्रमण की प्रबल संभावना के मद्देनजर सभी औद्योगिक ईकाइयों में प्रतिदिन निरीक्षण किये जाने हेतु लिखा गया था, जिसकी पालना रिपोर्ट आज दिनांक तक अपेक्षित है एवं श्रीमान् अतिरिक्त मुख्य सचिव, सार्वजनिक निर्माण विभाग, राजस्थान के पत्रांक क्रमांक प.(1)पीएस/पीडब्ल्यूडी/2020/D-355 दिनांक 08.07.2020 में औद्योगिक ईकाइयों में संस्थागत व्वारंटार्डिन सेंटर स्थापित करने से संबंधित निर्देशों की पालना अगले 48 घंटों में करवाया जाना सुनिश्चित करें।

उक्त संदर्भित पत्र में निहित निर्देशों की पालना कराते हुए की गई पालना रिपोर्ट से अधोहस्ताक्षरकर्ता को अवगत करावें। इस संबंध में बी0एम0ए0, भिवाड़ी, -लघु- उद्योग भारती, भिवाड़ी एवं बी0सी0सी0आई0, भिवाड़ी को भी अवगत कराते हुए उक्त निर्देशों पालना कराने हेतु निर्देशित करें।

मुख्य कार्यकारी अधिकारी
 भि.इं.वि.प्रा. भिवाड़ी

दिनांक :

क्रमांक :

प्रतिलिपि :

1. श्रीमान् जिला कलक्टर, अलवर।
2. डॉ० छबील कुमार, प्रभारी कोविड-19 भिवाड़ी एवं उप-मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, अलवर (कैम्प भिवाड़ी)।
3. कार्यालय प्रति।

B 0 9 7 - *connected / linked*
only details

मुख्य कार्यकारी अधिकारी
 भि.इं.वि.प्रा. भिवाड़ी

राजस्थान सरकार
कार्यालय सप-अम आयुक्त
औद्योगिक एवं अन्य संयोजन निगरानी प्रकोष्ठ, अलवर

क्रमांक-कोविड-19/निगरानी/2020/584
तारीख-कोविड प्रकोष्ठ
अलवर/गिवाडी/शाहजहाँपुर
गिवाडी

दिनांक-13-8-2020

- 1. महा प्रबन्धक जि. उ. के. अलवर/गिवाडी
- 2. निगरानी-कोविड-19 महागारी की औद्योगिक इकाइयों में रोकथाम जाँच एवं निगरानी
- संदर्भ:-जिला कलेक्टर, अलवर को आदेश क्रमांक न्याय/विधि/2020/6230 दिनांक 11.08.2020

महोदय,

उपरोक्त संदर्भ में विषयान्तर्गत निवेदन है कि जिला कलेक्टर महोदय द्वारा निम्नानुसार कार्य आवंटन एवं प्रभार दिया गया है। अतः निम्न निर्देशों की सख्ती से अनुपालना सुनिश्चित की जाये :-

- 1- प्रतिष्ठान में आने जाने वाले व्यक्तियों का प्रति दिन पूर्ण पते सहित रजिस्टर संधारित करें।
- 2- प्रत्येक प्रतिष्ठान के मुख्य द्वार पर आने-जाने वाले व्यक्तियों द्वारा सोशियल डिस्टेंसिंग, मास्क लगाने व रोगिटाईजर्स के उपयोग के संबंध में जारी निर्देशों की पूर्ण पालना करवाई जाये।
- 3- प्रत्येक व्यक्ति की पल्स ऑक्सीमीटर द्वारा रक्त आवरीजन संचरण की जाँच व बुखार की जाँच हेतु थर्मल स्कैनिंग की जाये।

उक्त निर्देशों की पालना सभी अधिकारी-गण कर प्रगति प्रतिवेदन या आप द्वारा जाँच किये संस्थानों से संबंधित सूचना निम्न प्रारूप में deo.alw.emp@rajasthan.gov.in पर प्रत्येक शनिवार को प्रेषित करावे।

क्रमांक	संस्थान का नाम एवं पता (जिराकी जाँच की गई)	अधिकृत व्यक्ति का नाम एवं मोबाईल नम्बर जिनसे जाँच किया गया	संस्थान में उपस्थित मिले कार्मिकों की संख्या।	विशेष विवरण
1	2	3	4	5

भवदीय

(श्यामल लाल टोपिकिया)
उप-अधीक्षक (आयुक्त) अधिकारी

क्रमांक-कोविड-19/निगरानी/2020/-----

- 1. प्रतिलिपि जिला कलेक्टर महोदय, अलवर को संदर्भित पत्र के क्रम में सूचनाार्थ।
- 2. अम निरीक्षक गण कार्यालय हाजा।

जिला संचालक अधिकारी

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BIDA

राजस्थान प्रगति
BHIWADI INTEGRATED DEVELOPMENT AUTHORITY
बिवाड़ी एकीकृत विकास प्राधिकरण
ए-क एनके सिटी, एनके सिटी, बिवाड़ी
राजस्थान - 322001
E-MAIL: bida.bhiwadi@rajasthan.gov.in

दिनांक : 18-08-2020

क्रमांक : PA/2020/811-813

1. वरिष्ठ क्षेत्रीय प्रबंधक, रिको प्रथम, बिवाड़ी।
2. वरिष्ठ क्षेत्रीय प्रबंधक, रिको द्वितीय, बिवाड़ी।
3. महाप्रबंधक, जिला उद्योग केन्द्र, बिवाड़ी।

विषय : औद्योगिक ईकाइयों में सैंपलिंग व कोविड पॉजीटिव पाये जाने पर आई0सी0एम0आर0 की गाईडलाइन की पालना बाबत।

प्रसंग : इस कार्यालय का पत्रांक 710-12 दिनांक 28.07.2020 एवं 803-10 दिनांक 18.08.2020।

उपरोक्त विषयान्तर्गत लेख है कि बिवाड़ी शहर में COVID-19 के परीजों की संख्या लगातार बढ़ रही है। सामुदायिक संक्रमण के प्रसार को रोकने व श्रृंखला को तोड़ने हेतु सभी औद्योगिक ईकाइयों में मेडिकल टीम के साथ सैंपलिंग कराने एवं कोविड पॉजीटिव पाये जाने पर आई0सी0एम0आर0 की गाईड लाईन एवं केन्द्र/राज्य/जिला कलेक्टर कार्यालय से समय-2 पर जारी निर्देशों की शत-प्रतिशत पालना कराना सुनिश्चित करें।

मुख्य कार्यकारी अधिकारी
भि.इं.वि.प्रा. बिवाड़ी

दिनांक : 18.08-2020

क्रमांक : PA/2020/814-816

प्रतिलिपि :

1. श्रीमान जिला कलेक्टर, अलवर।
2. खण्ड मुख्य चिकित्सा अधिकारी, तिजारा।
3. कार्यालय प्रति।

मुख्य कार्यकारी अधिकारी
भि.इं.वि.प्रा. बिवाड़ी